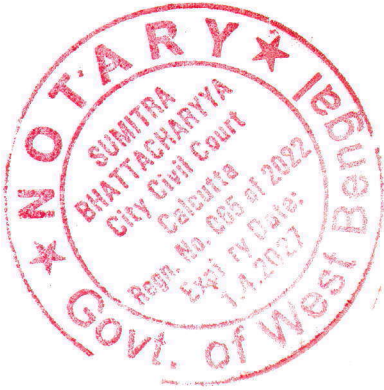


S.L. No. 25/25

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18(1) read with section 14 and 15 of the National Green Tribunal Act, 2010)

**Original Application No. 38 of 2025/EZ**



**IN THE MATTER OF:**

Pintu Dutta

..... Applicant.

**-Versus-**

State of West Bengal & Ors.

..... Respondent.

**INDEX**

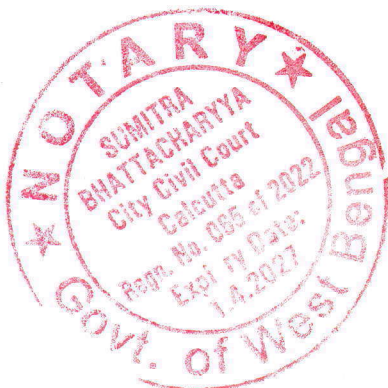
SL. No.	PARTICULARS	ANNEXURE	PAGE
1.	Synopsis		
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28 FEB 2025

9.	Copy of the Solemn Orders dated 02.01.2025 and 24.02.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O. A. No. 240/2024/EZ are collectively annexed herewith	"F"	77-82
10.	Vakalatnama		

*Krishendu Bera*

Advocate for the Applicant  
High Court, Calcutta



**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18(1) read with section 14 and 15 of the  
National Green Tribunal Act, 2010)

**Original Application No.                      of 2025/EZ**

**IN THE MATTER OF:**

Pintu Dutta

..... **Applicant.**

**-Versus-**

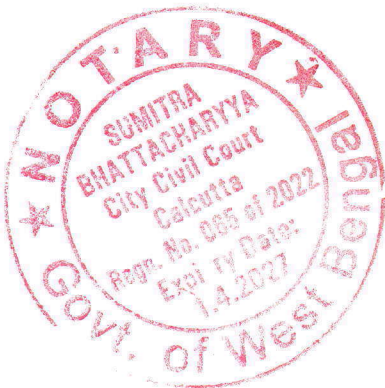
State of West Bengal &Ors.

.....**Respondents.**

**List of Dates**

27.01.2025                      :            The applicant had informed the matter in writing to the State Respondents vide letters dated 27.01.2025 sent by speed post, as well sent through email and all the letters have been received.

02.01.2025                      :            The Hon'ble Tribunal passed an order in an identical matter that has been decided in O.A. No. 240/2024/EZ Ashis Kumar Versus State of West Bengal & Ors, vide Solemn Order dated 02.01.2025 has been pleased to admit a matter which relates to pollution being caused due to illegal constructions carried out and encroached long stretch of passing river Garui and have turned the river into a narrow drain.



**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**  
(Under section 18(1) read with section 14 and 15 of the  
National Green Tribunal Act, 2010)

**Original Application No.                      of 2025/EZ**

**IN THE MATTER OF:**

Pintu Dutta

..... **Applicant.**

**-Versus-**

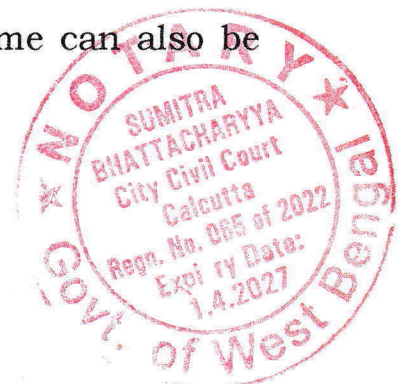
State of West Bengal &Ors.

.....**Respondents.**

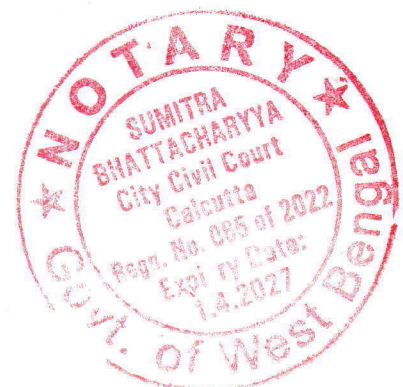
**Synopsis**

That this original application is being filed against illegal filling up of Sinharan River in Plot No. – 1677 under Government Khatian No. -1, ROR classified as ~ Nala (tributary of Sinharan River), Mouza - Mandalpur, J.L. No. - 37, Block – Jamuria, District Paschim Bardhaman. The same is done by the some industries being impleaded as private respondents in the Industrial area of Jamuria who have expanded their steel plant and moreover the management of the private respondents have purchased various classified land by a boundary with a permanent concrete structure of brick wall and without any permission from the authority, they have encroached and permanently filled up as well as completely stopped the tributary of river Sinharan.

Unfortunately presently it can be found only in the Mouza Map of Mandalpur but physically it has no existence. The same can also be observed through minute look into the Satellite Map



The private respondents have encroached long stretch of the passing Sinharan river all along for constructing their projects and have turned the river into a narrow drain. No prior mandatory permissions including environmental clearance has been obtained by the private respondents before commencement of their expansion and daily activities. That it is very unfortunate as to how a statutory body being Asansol Durgapur Development Authority and Asansol Municipal Corporation have allowed such industries to carry on its operations without obtaining proper permissions and also obstructed the free flow of the Sinharan river by violating environmental norms and laws and by encroaching of river. The applicant is invoking the principal of sustainable development and precautionary principle as envisaged under section 20 of the National Green Tribunal Act, 2010. The applicant also raises the issue of non-implementation of various environmental laws more particularly non - implementation the Environment (Protection Act) 1986, the Air (Protection and Control of Pollution) Act, 1981 for the protection and improvement of human environment. Hence, this Application.





Paryavaran Bhawan, Jorbagh Road,  
New Delhi – 110003.

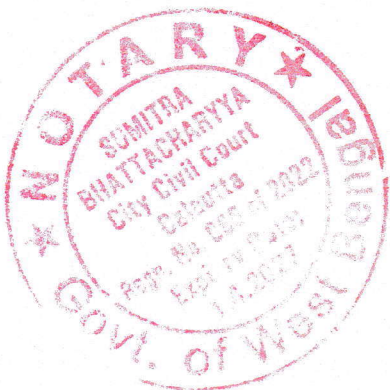
Email: [secy-moef@nic.in](mailto:secy-moef@nic.in)

2. State of West Bengal, service  
through Chief Secretary,  
Government of West Bengal having  
office at Nabanna 325, Sarat  
Chatterjee Road, Police Station -  
Shibpur, Howrah- 711102.

E-mail:- [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in)

3. The Additional Chief Secretary,  
Environment Department,  
Government of West Bengal, “Prani  
Sampad Bhawan”, LB-II, Sector-III,  
Salt Lake City, Kolkata: 700106.

E-mail:- [acsenvwb@gmail.com](mailto:acsenvwb@gmail.com)



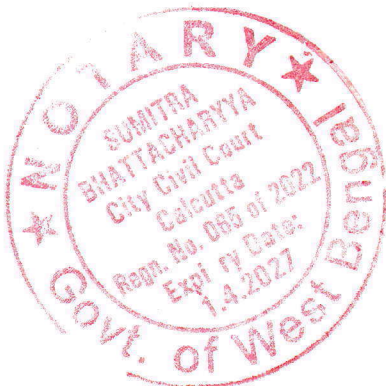
4. The Principal Secretary, Irrigation and Waterways Department, Government of West Bengal, Jalasampad Bhawan, 1<sup>st</sup> Floor, DF Block, Sector - 1, Bidhannagar, Kolkata- 700091,

Email : [iwd.prsecy@gmail.com](mailto:iwd.prsecy@gmail.com)

5. The District Magistrate, office of the District Magistrate & Collector, Paschim Bardhaman, 1<sup>st</sup> floor, ADDA Administrative Building, Asansol, Kanyapur, P.O- Ramkrishna Mission, Asansol, District- Paschim Bardhaman, Pin- 713305, West Bengal.

Email.

[dmpaschimbardhaman@gmail.com](mailto:dmpaschimbardhaman@gmail.com)



6. The Additional District Magistrate (Land Revenue) and District Land & Land Reforms Officer & Collector, Paschim Bardhaman, office of A.D.M. D.L.&L.R.O & Collector, Paschim Bardhaman, Pin- 713305.

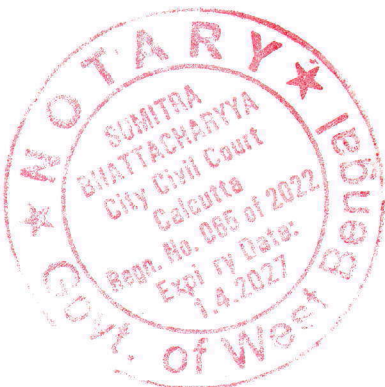
Email:-

[dlropaschimbardhaman@gmail.com](mailto:dlropaschimbardhaman@gmail.com)

7. The Member Secretary, West Bengal Pollution Control Board, "Paribesh Bhawan", 10A, Block- LA, Sector- III, Salt Lake City, Kolkata- 700106.

Email:-

[ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)



8. The Municipal Commissioner,  
The Asansol Municipal Corporation,  
having office at Station Road,  
Asansol – 713301, Paschim  
Bardhaman, West Bengal.

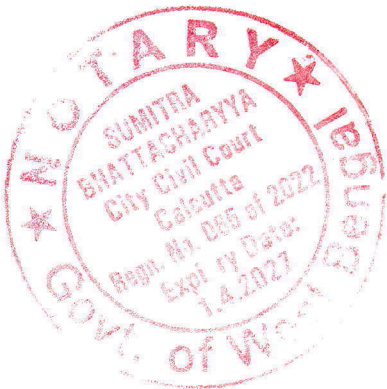
Email:

[commissioner.amc@gmail.com](mailto:commissioner.amc@gmail.com)

9. Asansol Durgapur  
Development Authority, through its  
Chief Executive Officer having office  
at 1<sup>st</sup> Administrative Building, City  
Centre, Durgapur, Pin: 713216.

Email: [adda.dgpr@gmail.com](mailto:adda.dgpr@gmail.com)

10. The Member Secretary, State  
Environment Impact Assessment  
Authority, (SEIAA), “Prani Sampad



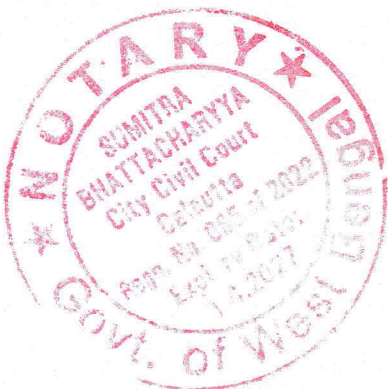
Bhawan", LB-II, Sector-III, Salt Lake  
City, Kolkata: 700106.

E-mail : [environmentwb@gmail.com](mailto:environmentwb@gmail.com)

11. M/s Super Smelters Limited  
through its Director, registered  
Office at Premlata, 2<sup>nd</sup> Floor, 39,  
Shakespeare Sarani, P.S. -  
Shakespeare Sarani, Kolkata -  
700017, West Bengal and factory  
address: Jamuria Industrial Estate,  
Rajaramdanga, Aambagan, P.O. -  
Ikra, Pin code - 713362, P.S. -  
Jamuria, District - Paschim  
Bardhaman, West Bengal.

Email: [Info@supershakti.in](mailto:Info@supershakti.in)

12. M/s Shivam Dhatu Udyog  
Private Limited through its Director  
situated at Jamuria Industrial



Estate, Mouza- Ikrah & Mondalpur,  
JL No- 37 & 38, P.O. – Ikra, PIN-  
713362, P.S. - Jamuria, District -  
Paschim Bardhaman, West Bengal.

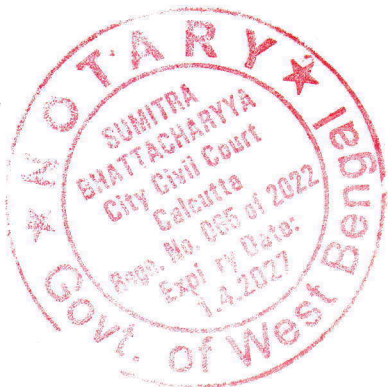
Email:

[cs.shivamdhatu2021@gmail.com](mailto:cs.shivamdhatu2021@gmail.com)

13. M/s Giridhan Metal Private  
Limited through its Director,  
situated at Jamuria Industrial  
Estate, Vill. - Ikra & Damodarpur,  
P.O. - Nandi, P.S. - Jamuria, Pin  
code: - 713344, District - Paschim  
Bardhaman, West Bengal.

Email: [giridhanmetal@gmail.com](mailto:giridhanmetal@gmail.com)

14. Renovo Metal Private Limited  
through its Director situated at J.L.



No. 20, Vill. Damodarpur, Haripur  
Jamuria Road, P.O.- Nandi, Pin  
code: 713344, P.S. - Jamuria,  
District - Paschim Bardhaman, West  
Bengal.

Email:

[renovorealtypvtltd@gmail.com](mailto:renovorealtypvtltd@gmail.com)

.....**Respondents**

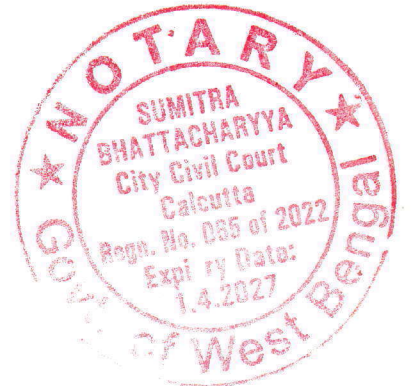
To,

The Hon'ble Chairperson and His Companion Members of the  
Hon'ble Tribunal.

The Humble application on behalf of  
the applicant above named

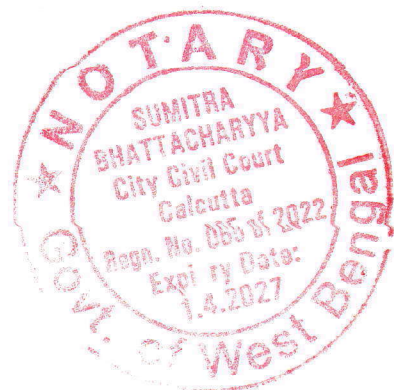
**MOST RESPECTFULLY SHEWETH:**

1. That your Applicant is a law abiding and peace loving citizen of India and is residing at the address given in the cause title herein



above and a person aggrieved and the present application is being filed under section 14 of the National Green Tribunal Act, 2010.

2. The present application is being filed under section 14 and 15 read with section 18 of the National Green Tribunal Act, 2014 the Applicant being affected and interested in the environment and ecology. The Applicant is an environmentalist and working for protection of the environment and ecology in the Jamuria block particularly and in the district of Paschim Bardhman and he has brought matters related to environmental issues before the authorities in the past.
3. That the applicant is seeking intervention of this Hon'ble Tribunal to direct the Respondents to take effective action to mitigate impacts of the respondent numbers 11 to 14, being the private respondents in illegally encroaching river Singharan and its tributary and carrying on business without following any norms and regulations. The applicant is invoking the principal of sustainable development and precautionary principle as



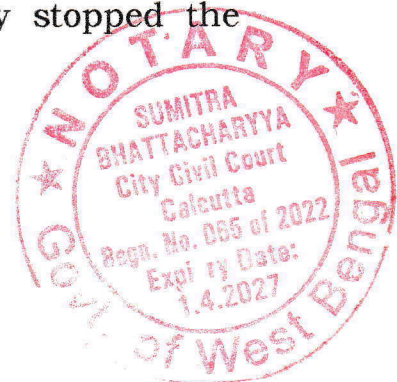
envisaged under section 20 of the National Green Tribunal Act, 2010. The applicant also raises the issue of non-implementation of various environmental laws more particularly non implementation the Environment (Protection Act) 1986, the Air (Protection and Control of Pollution) Act 1981 for the protection and improvement of human environment.

**FACTS IN BRIEF:**

1. That the applicant being a citizen of India and residing at the address as stated in the cause title of the original application since quite a long span of time alone.

Photocopy of the Aadhar Card of the Applicant is annexed herewith and marked with the letter "A".

2. That the respondent being number 11, unit running in the name and style M/s. Super Smelter Limited of Jamuria Industrial area has expanded their steel plant and the management of the respondent no. 11 has purchased and various classified land by a boundary with a permanent concrete structure of brick wall and without any permission from the authority, they have encroached and permanently filled up as well as completely stopped the

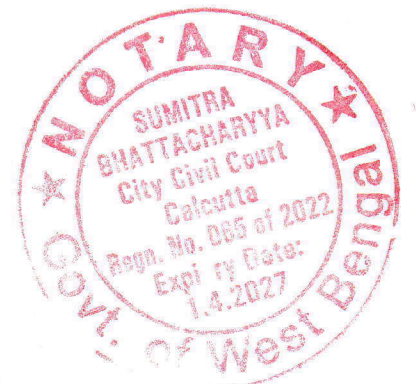


tributary of Sinharan River as Plot No. – 1677 under Government Khatian, ROR classified as ~ Nala (tributary of Sinharan River), Mouza - Mondalpur, J.L. No. - 37, Block – Jamuria, District Paschim Bardhaman. Now, it can be found only in the Mouza Map of Mandalpur but physically it has no existence. The same can also be observed through the Satellite Map.

Copy of the Satellite Image showing the existence of Sinharan river is annexed herewith and marked with the letter 'B'.

3. That it is pertinent to state that the unit of respondent number 11 is carrying on its operations without any statutory compliance and have encroached Government vested various classified plots of land including water bodies as Plot Nos. 1651, 1667, 1669, 1670, 1671, 1675, 1678, 1680, 1681, 1683, 1687, 1700, 1711, 1712, 1719, 1720, 1724, 1736, 1737, 1752, 1753, 1758, 1759 & 1761 under Government Khatian, Mouza - Mandalpur, J.L. No. -37, Block – Jamuria, District - Paschim Bardhaman.

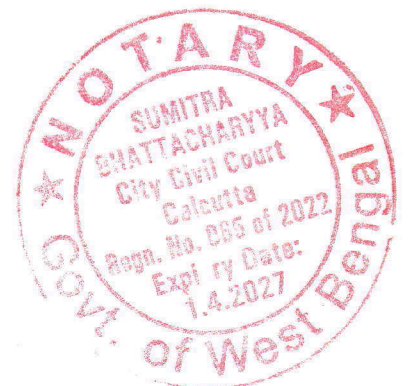
Photocopy of the Deed executed between Government of west Bengal and Asansol Durgapur Development Authority is annexed herewith and marked with the letter 'C'



4. That there is a huge quantum of water discharge in Jamuria and Asansol region, so it is causing huge problems during the rainy seasons and the Villages of Akhalpur, Damodarpur, Ikra & Jamuria, District - Paschim Bardhaman, are completely flooded due to permanently stoppage of the natural drainage system.
5. That the unit of respondent number 11 namely M/s. Super Smelter Limited, Jamuria factory, which is currently in operation and they have been diverting the natural course of the tributary or channel or Nala of Singharan River.
6. That presently there is large drain water which is flowing through the left side of the main gate of the unit of respondent number 11 i.e M/s. Super Smelter Limited of Jamuria and it is actually diverting the natural course of the tributary or channel or Nala of Singharan River.

Coloured copy of some of the photographs showing the above averments are collectively annexed herewith and marked with the letter 'D'.

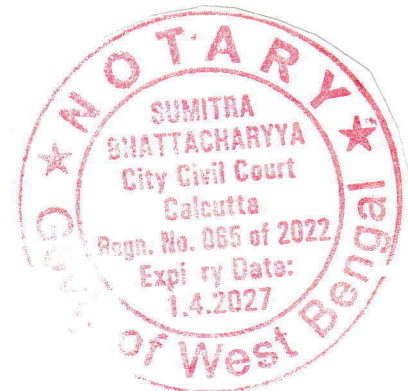
7. The unit of respondent number 11 has obtained an Amendment in the existing EC (vide EC Identification no. EC24A1005WB5666885A dated 16.12.2024) by surrendering project land of 40.72 Ha of the 3rd parcel land and requested for



further units on the 2nd parcel by dropping certain units and adding some units & additional area for the expansion project is 14.99 Ha as the 4th parcel of land. That the applicant submits that EIA Report showing the Location Map as denoted on Page No. 140 which shows the Nala / Khal / Channel / Tributary of the Singharan River Mouza - Mandalpur, J.L. No. - 37, Jamuria Block of District Paschim Bardhaman as Plot No. - 1677 (proposed Plant) & 2027 (existing Plant) under Government Khatian, which was encroached by the unit of respondent number 11.

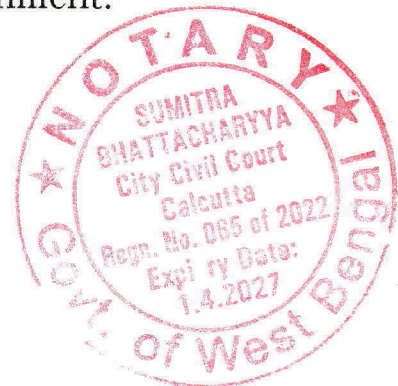


8. That the management of the respondent numbers 11 to 14, by setting up factories had created hindrance in the flow of tributaries in the locality along with support of some strangers and unknown people for their own advantage. The unit of the



respondent numbers 11 to 14, have knowingly damaged the ecology in the area and caused pollution and water drainage system.

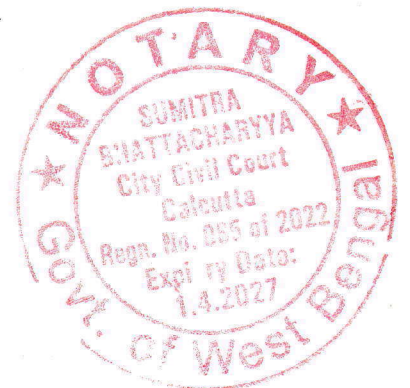
9. That moreover the greenbelt which has been proposed to be developed in an area which is more than 1 km away (aerial distance) whereas the villages are just adjacent and the fact remains that such permission is allowed whereas it is provided that the greenbelt may be developed in an area which is away from the factory as well as villages. That Jamuria area is highly polluted hence companies like the private respondents may not be encouraged morefully those which have not complied with the conditions of the greenbelt.
10. That the villages namely Mondalpur and Akhalpur have crammed between the expansion area and the main greenbelt proposed zone.
11. That it is stated that the original area for the plant was already established in 2008 then the reason for not developing the green belt in the existing premises being a pre-condition in the EC remains unanswered.
12. That the applicant had requested the State respondents to kindly look into the matter so that the people in the area may live peacefully and in a healthy and pollution free environment.



13. That having no other alternative the applicant had informed the matter in writing to the State Respondents vide letters dated 27.01.2025 sent by speed post and all the letters have been received. The letters have also been sent through email dated 27.01.2025. But after lapse of a considerable span of time the State Respondents have not taken any steps or any action so that the applicant and the people in the locality may live in a healthy environment free from air pollution.

Photocopies of the letters dated 27.01.2025 sent to the State Respondents, postal receipts and article track reports as obtained from the website of the India Posts and screen shots of email are collectively annexed herewith and marked with the letter "E".

14. That it is very unfortunate that the respondent numbers 8 and 9 being statutory bodies being Asansol Durgapur Development Authority and Asansol Municipal Corporation have allowed such industries to carry on its operations without obtaining proper permissions and also obstructed the free flow of the Sinharan river by violating environmental norms and laws and by encroaching of river.



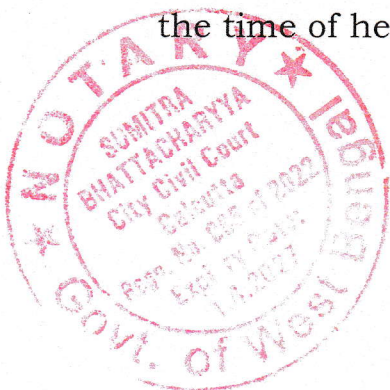
15. That it is also brought to the judicial notice of this Hon'ble Tribunal, that an identical matter is pending before this Hon'ble Tribunal being O. A. No. 240/2024/EZ (Ashis Kumar Versus State of West Bengal & Ors) is still pending before this Hon'ble Bench and the Bench is in seize of the matter and in that matter a Committee has been formed and the issue relates to encroaching of Garui River by the project proponent.

Copy of the Solemn Orders dated 02.01.2025 and 24.02.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O. A. No. 240/2024/EZ are collectively annexed herewith and marked with the letter "F".

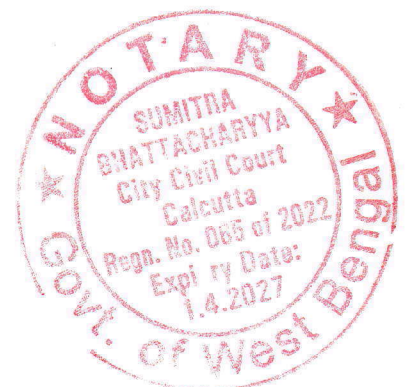
16. That being highly aggrieved by and dissatisfied with the aforesaid inaction and / or non-action of the official respondents despite having statutory duty to preserve the environment, your applicant begs to move this application before this Hon'ble National Green Tribunal on the following amongst other :-

**GROUND**

That the instant application is being filed on the following grounds amongst other which the applicant may take up through his at the time of hearing.



- A. For That the instant application is being filed under section 14 of the National Green Tribunal Act 2010 raising substantial questions relating to the environment where the community at large is affected and is likely to be affected by the adverse environmental consequences.
- B. For That the environmental consequences related to a That the State Respondents ought to have taken steps for restraining the private respondents from causing hindrance to the free flow of river Sinharan and its tributary and without obtaining proper statutory licenses.
- C. For That the applicant has the 'Right to Life and Privacy' as enshrined under Article 21 of the Indian Constitution which also envisages the Right to Dignified life in a pollution free environment.
- D. For That the applicant had informed the State authorities but the State authorities are sitting tight over the matter.



E. For That the records of the present case are lying within jurisdiction of this Hon'ble Tribunal.

F. For That your Applicant states that he has no other alternative efficacious remedy and remedy sought for herein is speedy and efficacious if granted by this Hon'ble Tribunal.

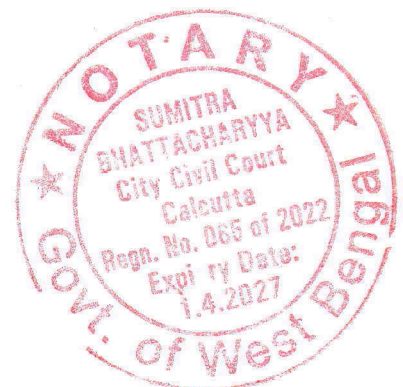
12. That this application is made bonafide and for the interest of justice.

**LIMITATION**

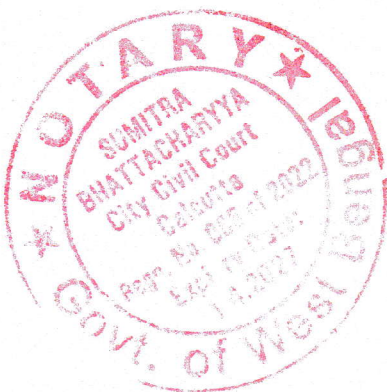
That the present application is being filed within the period of limitation as given under section 14 of the National Green Tribunal Act, 2010 and the cause of action is continuing till date.

**PRAYER**

In the light of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass the following orders:



- i) Direct the Respondent authorities their men, agent, servant and associate, relating thereto to take immediate steps to stop and prevent the private respondents from causing hindrance to the free flow of river Sinharan and its tributary and without obtaining proper statutory licenses;
- ii) Direct the Respondent authorities to take immediate steps to restrain the private respondent numbers 11 to 14, from causing air and water pollution in the area of jamuria;
- iii) Direct the Respondent authorities to take immediate punitive action against the persons responsible for causing hindrance to the free flow of river Sinharan and its tributary and without obtaining proper statutory licenses
- iv) Direct the Respondent authorities to transmit and produce the records of the case before the Hon'ble Tribunal so that conscionable justice may be administered.

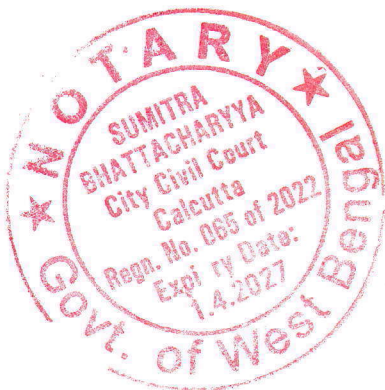


- v) To direct the private respondents being respondent numbers 11 to 14, to pay litigation costs to the applicant.
- vi) Pass any other order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

*Pintu Dutta.*  
Applicant

**Place : Kolkata**

**Date : 28/02/2025**



**VERIFICATION**

I, Pintu Dutta, the above named deponent do hereby verify on this 28<sup>th</sup> day of February, 2025, that the facts stated herein above are true and correct to my information and no part of its are false and nothing material has been concealed therefrom.

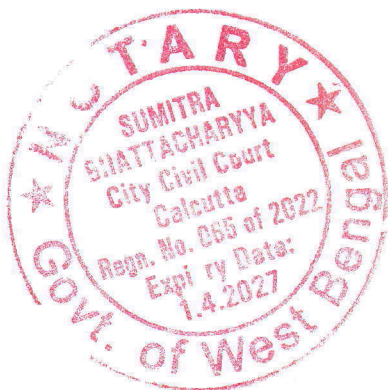
Verified at Kolkata on the 28<sup>th</sup> day of February, 2025.

Identified by me

*Krishmendu Bera*

Advocate

*Pintu Dutta.*  
Deponent



**AFFIDAVIT**

I, Pintu Dutta, S/o Sitaram Dutta, aged about 32 years, by faith- Hindu, by occupation- Service. and residing at Mondalpur, Jamuria, Paschim Bardhman, Pin: 713336, do hereby solemnly affirm and state as follows :-

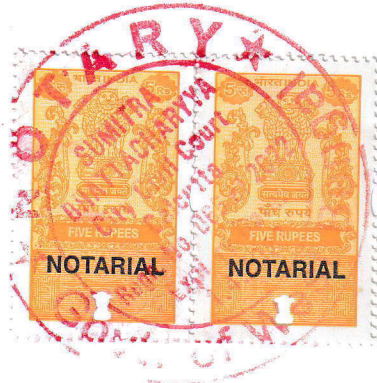
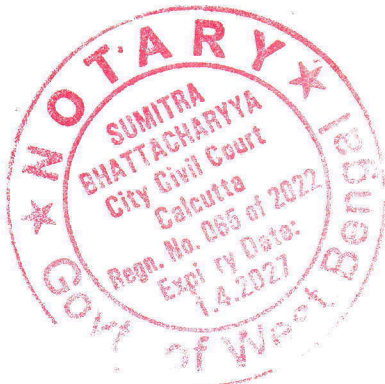
1. That I am the applicant in the Original Application and well conversant with the fact and circumstances of the case and I am competent to sign and swear this affidavit.
2. That I have read and understood the contents of the accompanying application and say that the facts stated above are true and correct as per my personal knowledge and legal advice received by me are true to the best of my knowledge and belief.
3. That the annexures annexed with the Application are true copies of their respective originals.

Prepared in my office

*Krishnender Bose*

Advocate

Enr. No. P/1864/2016



*Pintu Dutta.*  
DEPONENT

Solemnly Affirmed and  
Declared before me  
U/S 139 CPC (C)

*Sumitra Bhattacharyya*  
Notary  
**Sumitra Bhattacharyya**  
Notary, Govt. of W.B.  
Regd. No. 065 of 2022  
City Civil Court, Calcutta

28 FEB 2025

  
भारत सरकार  
GOVERNMENT OF INDIA


  
पिंतू दत्त  
PINTU DUTTA  
जन्मतिथि/ DOB: 12/10/1993  
पुरुष / MALE

6895 5824 2198



आधार-साधारण मानुषेर अधिकार

Pintu Dutta

  
भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

ठिकाना:  
मण्डलपुर, जामुरिया एम,  
बर्द्धमान,  
पश्चिम बङ्ग - 713336

Address:  
MONDALPUR, Jamuria M,  
Bardhaman,  
West Bengal - 713336

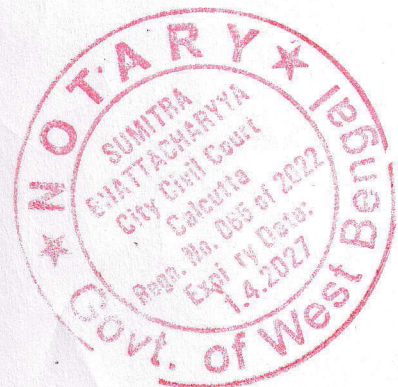
6895 5824 2198

1947  
1800 300 1947

help@uidai.gov.in

www  
www.uidai.gov.in

P.O. Box No. 1947,  
Bengaluru-560 001



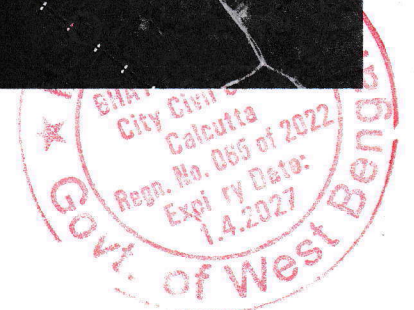
Ameru B

24

**ANNEXURE – 1 : The Additional Land as stated above is in fact only approximately 12 acres (5 Hectares) instead of 37 acres (14.99 hectares) and this land is 2 km. away from the proposed expansion project of the Company.**



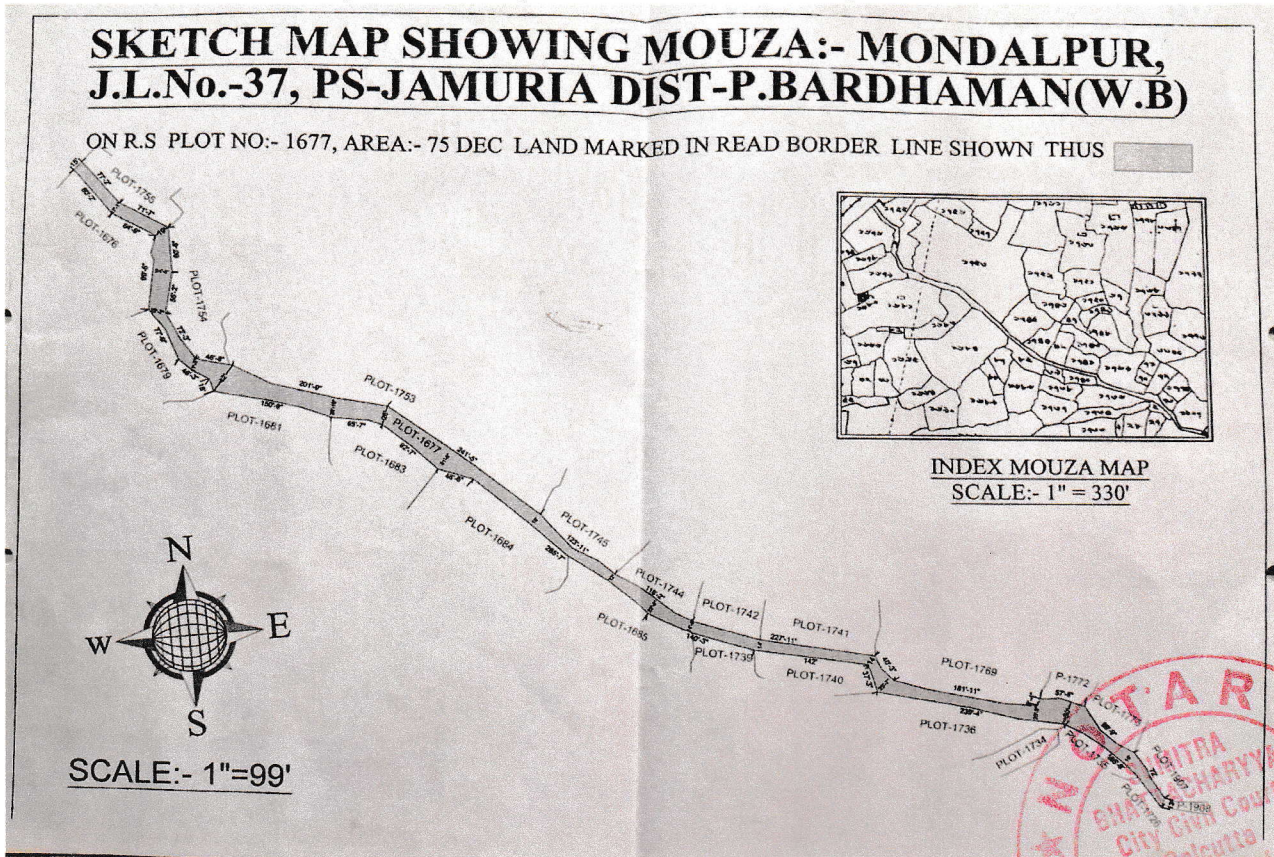
**ANNEXURE – 2 : Distance between Project site land at Mondalpur Mouza and another Land at Banani Mouza about 2 km. And Railway line, Main Road from Raniganj to Jamuria and Mandalpur Village and Adibasi Para between this two lands.**



**ANNEXURE – 3 : Site for expansion is surrounded by Mondalpur Village & far away green area**



**ANNEXURE – 4 : A way to tributary/channel/Nala of Singharan River**



4056

E-4546

Amerendu-C  
B.C. Verified

26



Sar  
11/12  
12-45

पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

SR. 63540/029577

Annulment B 81458/

Prud B 814580/

Certified that the Document is admitted to registration to the signature sheet & the endorsement sheets with attached are to the part of the document

358/4(0)

A 10736/

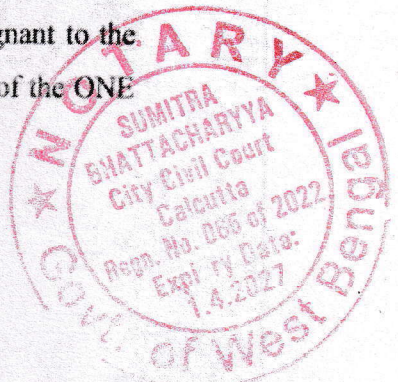
Sar  
Additional District Sub- Registrar  
Raniganj, Burdwan

10 DEC 2008

THIS INDENTURE OF LEASE made the 17<sup>th</sup> day of OCTOBER, 2008.

BETWEEN

THE GOVERNOR OF THE STATE OF WEST BENGAL hereinafter called "LESSOR" (which expression unless excluded by or repugnant to the context be deemed to include his successor in office and assigns) of the ONE PART.



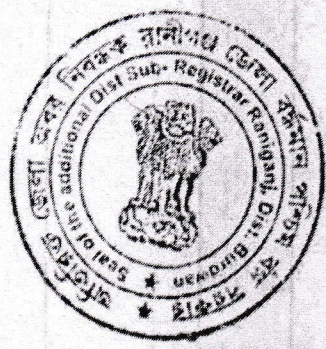
Sar

2169 63540 = 2 (2500x2 + 1000 + 300 + 500 + 60)

27

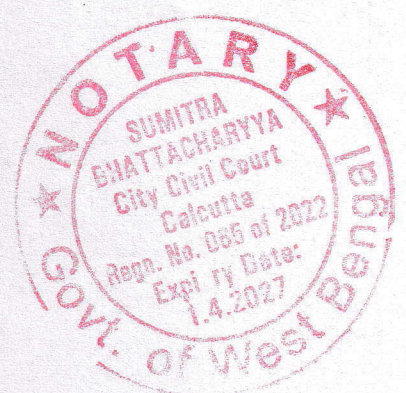
TOTAL AMOUNT  
CFO, ADDA  
Asansol  
8.8.19

Stamp  
STAMP  
ASANSOL TREASURY



*[Signature]*  
Additional District Sub-Registrar  
Raniganj, Burdwan

11 DEC 2019





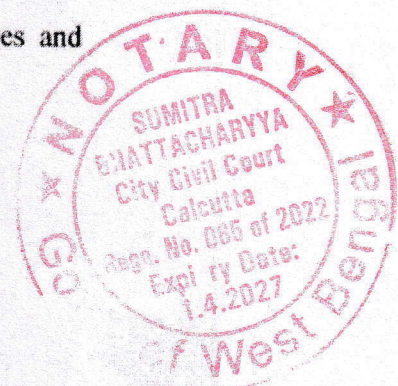
পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

029578

--- 2 ---

AND

Asansol Durgapur Development Authority, having its office located at 1<sup>st</sup> Floor, Asansol High Way Sub-Divisional Compound, Behind Asansol Girls College, Asansol-713304, District Burdwan hereinafter called the "LESSEE" (which term unless excluded by or repugnant to the context be deemed to include his heirs, executors, administrators, representatives and assigns) of the OTHER PART.

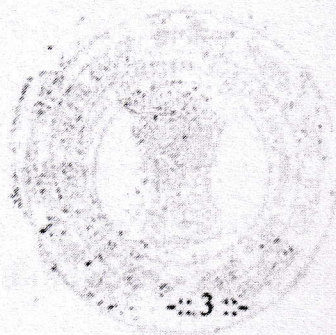


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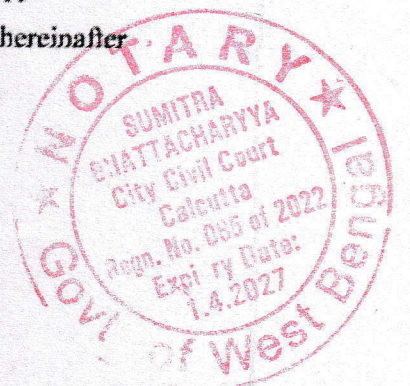
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06AA 210215



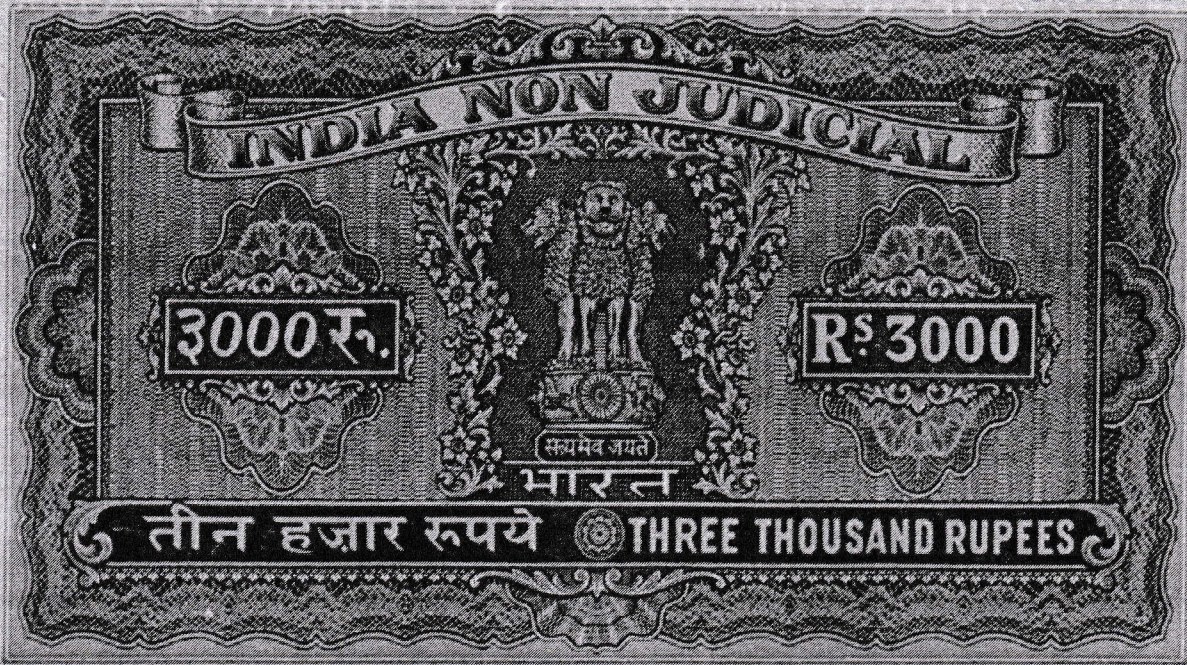
WHEREAS the Lessee has applied for permission to occupy for the purpose of development of Industrial Estate at Jamuria, the land hereinafter mentioned and described in Part I of the Schedule hereunder written.

Al-



3000Rs.

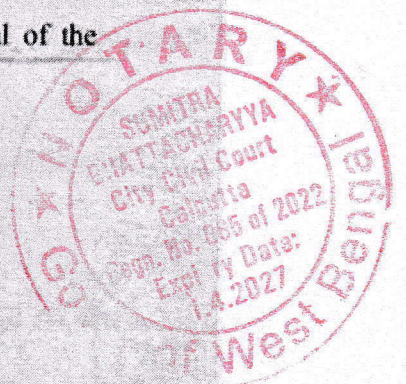
30



:- 4 :-

AND WHEREAS such application has received the approval of the  
 Land and Land Reforms Department, Government of West Bengal.

*Al*

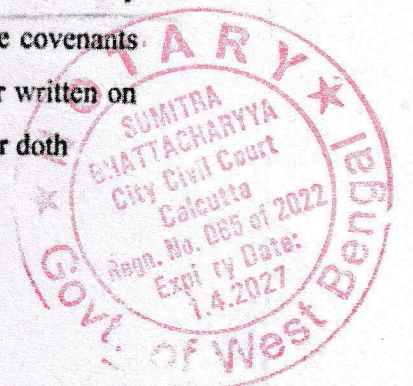


500Rs.

31



NOW THIS INDENTURE WITNESSETH that in consideration of the payment of the Lessor by the Lessee of the sum of Rs.8,14,560/- (Rupees eight Lakhs Fourteen Thousand Five Hundred Sixty) only on or before the execution of these presents and of the rent hereby reserved and fully mentioned in Part II of the Schedule hereunder written and of the covenants and conditions contained in Part II of the said Schedule hereunder written on the part of the Lessee to be paid observed and performed, the Lessor doth



AS

40 Rs.

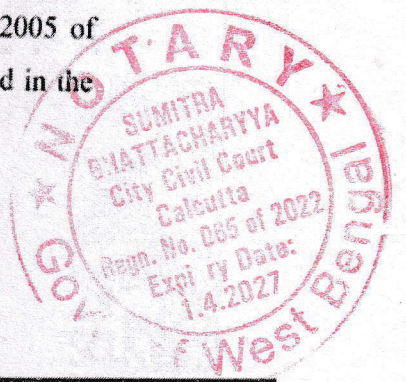
32



... 6 ...

hereby demise unto the Lessee ALL THAT piece or parcel of land more particularly delineated in the plan hereunto annexed and described in Part I of the Schedule hereunder written TO HOLD the same unto the Lessee for the period of 30 (thirty) years from the 18<sup>th</sup> day of April, 2006 (i.e. from the date of delivery of possession to the Lessee vide G.O. No.3300-GE-M/2L-45/04 dt.22.09.2005 of the L&L.R. Deptt) yielding and paying therefore the rent at the time and in the manner specified in Part II of the said schedule hereunder written.

SL



IN WITNESS WHEREOF the parties to these presents have hereunto set and subscribed their respective hands and seals the day, month and year first above written.

Signed, sealed and delivered by :-

Shri ..... Smaraki Mahapatra .....  
(Name and designation)

for and on behalf of the Governor  
of the State of West Bengal in the

presence of :  
(Tapan Kumar Nayek)

1. ....  
Sub-Divisional Land & Land Reforms Office  
(Signature & address of Witness)

2. ....  
SRO-II  
(Signature & address of Witness)

.....  
Signature (with Seal)  
District Land & Land Reform Officer,  
Asansol-Durgapur Zone.

Signed, sealed and delivered by :-

Shri ..... Smaraki Mahapatra .....  
(Name and designation)

for and on behalf of the Lessee

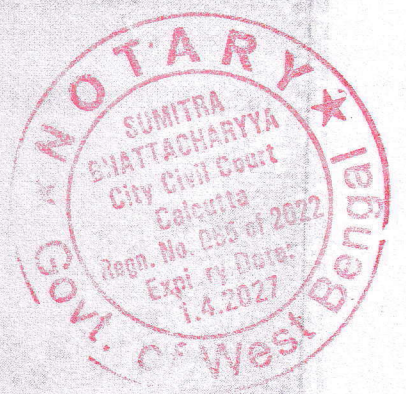
in the presence of :  
(Sandip Kumar Datta)

1. ....  
Assistant Executive Officer  
Asansol Durgapur Development Authority  
(Signature & address of Witness)

2. ....  
officer on special duty (Land)  
ADDA  
(Signature & address of Witness)

.....  
Signature (with Seal)  
Asansol Durgapur Development Authority  
& Special Officer - Urban Dev.  
G.O. P. (Dept.) Govt. of W.B.

Drafted by me  
Saikat Nandy  
SHREE SAIKAT NANDY  
License No. RANI-26  
A.D.S.R.OFFICE  
RANIGANJ



34

-: 8 :-

The Schedule above referred to

**PART - I**

**Particulars of the Holding**

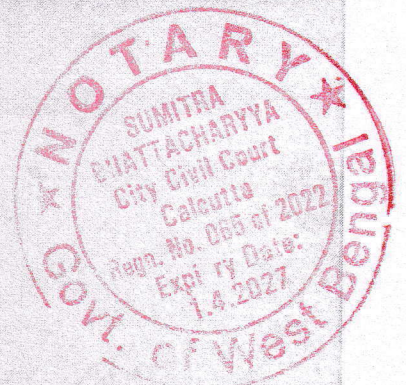
1. Plot No. :- 260, 266, 267, 1543, 1551, 1591, 1637, 1643, 1644, 1645, 1648, 1651, 1669, 1670, 1671, 1675, 1677, 1678, 1680, 1681, 1687, 1700, 1711, 1712, 1719, 1720, 1724, 1752, 1753, 1754, 1759, 1760, 1761, 1762, 1763, 1766, 1780, 1782, 1784, 1790, 1791, 1792, 1800, 1832, 1846, 1847, 1876, 1877, 1908, 1916, 1930, 1931, 1955, 1958, 2000, 2093, 2094, 2107, 2117, 2123, 2124, 2131, 2133, 2163, 2166, 2169, 2174, 2176, 2200, 2207, 2252, 2268, 2270, 2291, 2296, 2355, 2772, 2773, 2813, 2875, 2876, 2883, 2887, 2888, 2889, 2890, 2891, 2892, 2897, 2898, 2899, 2900, 2917, 2940, 3008, 3057, 3066, 3068, 3069, 3079, 3080, 3081, 3083, 1637/3491, 2024/3272, 2808/3480, 2808/3481, 3010/3492 & 3204.

2. Area of Plot :- 1.02, 0.35, 0.02, 0.36, 0.16, 0.16, 2.68, 0.88, 0.30, 0.06, 0.04, 0.79, 0.20, 0.24, 0.13, 0.25, 0.12, 0.27, 0.01, 1.74, 0.12, 0.14, 0.04, 0.17, 0.06, 0.02, 0.45, 0.71, 2.20, 0.48, 0.44, 0.56, 0.28, 0.55, 0.95, 1.38, 4.94, 0.39, 0.76, 0.10, 4.26, 0.65, 0.82, 0.07, 1.64, 0.24, 3.95, 0.75, 0.18, 0.99, 1.22, 0.02, 1.16, 0.16, 0.04, 0.23, 0.42, 0.70, 0.28, 0.10, 0.03, 0.14, 0.45, 0.14, 0.14, 0.04, 0.09, 0.02, 0.04, 0.18, 0.12, 0.77, 0.70, 0.08, 0.14, 0.25, 0.05, 0.25, 0.04, 0.50, 0.70, 0.16, 0.16, 1.01, 0.23, 0.55, 0.32, 0.11, 0.28, 0.30, 0.44, 0.67, 0.08, 0.35, 0.15, 0.03, 0.39, 0.37, 1.41, 0.51, 0.34, 0.34, 0.40, 1.43, 6.73, 0.44, 1.50, 1.25 & 0.06.

Total area = 67.88 acres

- 3. Name of Mouza :- Mandalpur.
- 4. J.L.No. :- 37.
- 5. Name of Thana :- Jamuria.
- 6. Sub-Registration :- Raniganj.
- 7. District :- Burdwan.

SL



**Boundaries of the Plot**

North :	109 (one hundred nine) RS plots are involved. All the plots jointly do not form a compact block. The plots, however, situate in somewhat scattered manner in 3
South :	(Three) R.S. Sheets of the concerned mouza made by the Authority of the Govt.
East :	in 1954-64 under the West Bengal Estates Acquisition Act, 1953 (Act-I of 1954)
West :	on the basis of survey made in 1918-1919. In view of this position no boundaries for individual plots are spelt out. The boundaries of each individual plots, therefore, be considered as per settlement map noted above.

**PART - II**

1. The Lessee shall carry out the terms embodied in this lease and will continue to be bound thereby.

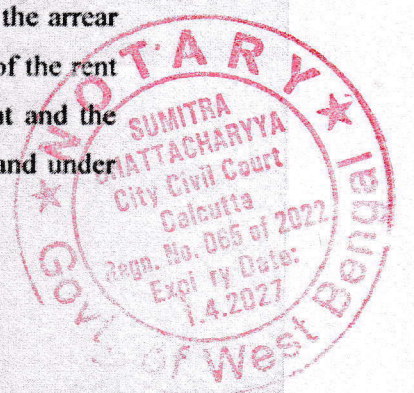
2. The Lessee shall pay the rent of Rs.81,456/- (Rupees Eighty-One Thousand Four Hundred Fifty-Six) only of the leasehold holding in the District L&L.R. Office of Asansol, District Burdwan in equal half-yearly installments as hereunder stated.

**Installment of Rent Rs.40,728/-**

First Installment	On 31 <sup>st</sup> Aswin (BS)
Second Installment	On 31 <sup>st</sup> Chaitra (BS)

3. In default of payment of any installment of rent within any Bengali year in which the rent falls due the Lessee shall be bound to pay in addition to the arrear of the rent interest at the rate of 6 ¼ percent per annum on the amount of the rent in arrear from the end of the said Bengali year till the day of payment and the arrear with interest payable thereon shall be realizable as a public demand under the Bengal Public Demands Recovery Act.

*AL*



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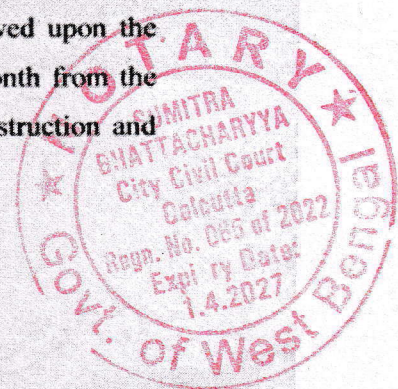
4. In the event of the Lessee holding over after the expiration of the period of this demise the Lessee shall be held liable on account of any year subsequent to the expiry of the period of this demise for the rent at such rate as may be assessed upon the demised land at the revision of settlement.

5. Should the Lessee duly and faithfully observe and fulfill the terms, conditions and covenants on the part of the lessee herein contained, the Lessee shall on the expiration of the aforesaid period of thirty years be entitled to have a renewal of the lease for a like period of thirty years and thereafter to successive like period upon the same terms and conditions save as to rent which may be increased or otherwise varied in accordance with the provisions of the law as may be in force from time to time.

6. If the Lessee dies/winds up before the expiration of the period of this lease or assigns his leasehold interests in the Land described in Part I of the Schedule hereunder written, the heirs, executors, administrators, representatives or assignees of the lease shall duly get their names registered in the District L & L.R. Office within three calendar months after obtaining possession of the holding and will possess and use the land and be bound by all terms covenants and conditions herein contained.

7. The Lessee shall not in any way diminish the value of or injure or make any permanent alternations in the said demised land without the previous written consent of the District L & L.R. Officer and shall not sell or dispose of any earth, clay, gravel, sand or stone from the demised land as stated in clause 17 of these presents nor excavate the same except so far as may be necessary for the execution of the works for which the land has been leased out. In the event of his making any ditch or excavation, which causes injury to the property without the consent of the D.L. & L.R.O., the D.L. & L.R.O. shall cause a notice to be served upon the Lessee asking him to fill in the ditch or excavation. Within one month from the date of receipt of such notice the Lessee shall comply with the instruction and report compliance to the D.L. & L.R.O.

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8. The Lessee shall keep the land free from jungle and all sorts of nuisance. On his failure to do so, after due notice to the Lessee the District L. & L.R. Officer may cause the same to be removed and the expenses incurred for such removal shall be recovered from the Lessee as arrears of rent.

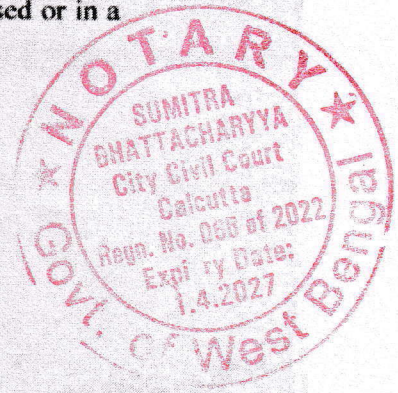
9. The Lessee shall pay and discharge all existing and future rates, taxes and assessment, duties, impositions, outgoings and burdens whatsoever assessed charged or imposed upon the demised premises or upon the owner or occupier thereof in respect thereof or payable by either in respect thereof.

10. The Lessee shall preserve intact the boundaries of the holding and will keep them well demarcated according to the requisition from time to time as may be made by the D.L. & L.R.O. and shall point them out when required by the Lessor or the D.L. & L.R.O. to do so to any officer duly authorized by him in writing to inspect them. Should any boundary mark be missing the Lessee shall report the fact to the D.L. & L.R.O. On receipt of the report the D.L. & L.R.O. shall arrange re-location of the positions of missing marks. Marks shall be restored by the Lessee immediately after relocation of the position at his own expenses.

11. The Lessee shall not be entitled to convert the demised land or any part thereof into a place of religious worship without the previous consent of the Lessor obtained in writing or use of allow the demised premises or any part thereof to be used as place for cremation or burial.

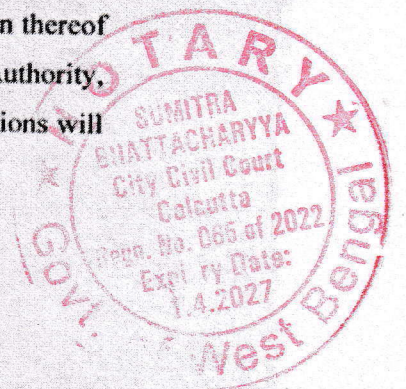
12. The Lessee shall not use nor permit any other persons to use the demised land or any part thereof for a purpose other than that for which it is leased or in a manner which renders it unfit for use for the purposes of the tenancy.

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13. The Lessee shall not transfer his leasehold right in respect of part or whole of the demise land without formal sanction of the Lessor and shall not sub let part or whole of the demised land.
14. Lessee shall not use nor permit any other person to use the demised land or any share or portion thereof for any immoral, illegal or unsocial purposes in any manner so as to become a source of grave danger to the public peace or public safety.
15. If the demised land or any part thereof shall, at any time, be required by Government for a public purpose the Lessee shall give up the same on demand without any claim to compensation in respect of the said demised land. If the land is required permanently the lease shall forthwith be determined and the Lessee shall be entitled to such fair and reasonable compensation for buildings and improvements effected by him as shall be decided by D.L. & L.R.O. If a part of the land is required, whether permanently or temporarily, or if the whole land is required temporarily the lease shall not be determined, but in the former case the Lessee shall be entitled to proportionate reduction of rent and in the latter case to a total remission of rent, and to such compensation in either cases shall be decided by D.L. & L.R.O. which shall be final.
16. The Lessee shall not sub-let part or whole of the demised land.
17. The Lessor reserves to himself the right to all minerals on the Lands together with such rights of way and other reasonable facilities as may be requisite for working, gathering and carrying away such minerals.
18. The Lessee shall, before building any pucca house, privy or latrine or industry or making any additions thereto or alterations therein, get the plan thereof approved by the appropriate agency such as Municipality, Development Authority, Gram Panchayat or Pollution Control Board etc. A breach of these conditions will render the lessee liable for ejection.

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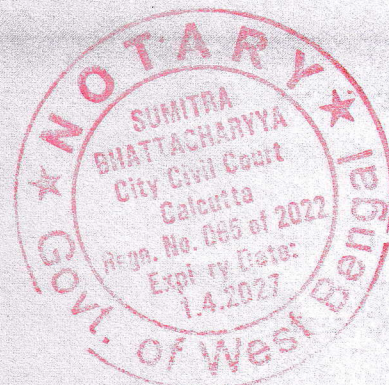
19. The Lessee shall start work on the plot of land within 3 (Three) years from the date of delivery of possession, failing which the Lessor reserves the right to resume the land.

20. The Lessee shall permit the Lessor and his agents on 24 hours' notice at all reasonable time during the creation of the building and subsequent thereto to enter upon the demised premises to view the condition of the buildings for the time being erected or in course of erection thereon and for all other reasonable purposes.

21. All fossils, coins, articles of ancient value or antiques and/or remains of geological and / or archaeological value or interest if found and / or retrieved from any part of the demised land the same shall be the absolute property of the Lessor and the Lessee shall ensure protection of the same until removal and / or retrieval by the Lessor forthwith from detection.

22. On breach or non-observance of any of the foregoing covenants, terms or conditions rendering the demised land unfit for use for the purpose for which it is leased, the Lease shall be determined / terminated by the Lessor on giving the Lessee an opportunity of being heard.

AS.



দশ আঙ্গুলের টিপ ছাপ	বাম হাত					
		বৃদ্ধাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
	ডান হাত					

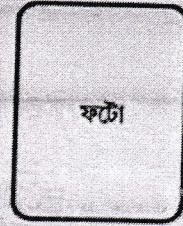


উপরের ছবি ও টিপ ছাপ গুলি আমার দ্বারা প্রত্যায়িত হইল :

Kajal Chandra Ray.

Kajal Chandra Ray.

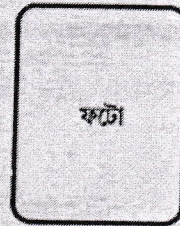
দশ আঙ্গুলের টিপ ছাপ	বাম হাত					
		বৃদ্ধাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
	ডান হাত					



ফটো

উপরের ছবি ও টিপ ছাপ গুলি আমার দ্বারা প্রত্যায়িত হইল :

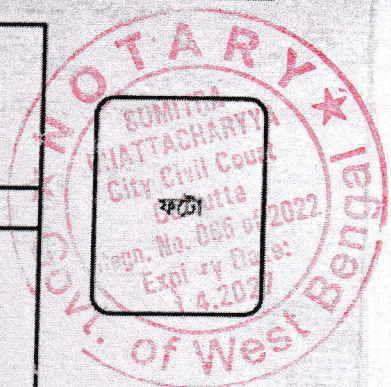
দশ আঙ্গুলের টিপ ছাপ	বাম হাত					
		বৃদ্ধাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
	ডান হাত					



ফটো

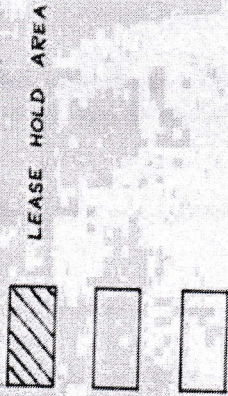
উপরের ছবি ও টিপ ছাপ গুলি আমার দ্বারা প্রত্যায়িত হইল :

দশ আঙ্গুলের টিপ ছাপ	বাম হাত					
		বৃদ্ধাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
	ডান হাত					



উপরের ছবি ও টিপ ছাপ গুলি আমার দ্বারা প্রত্যায়িত হইল :

**L E G E N D**

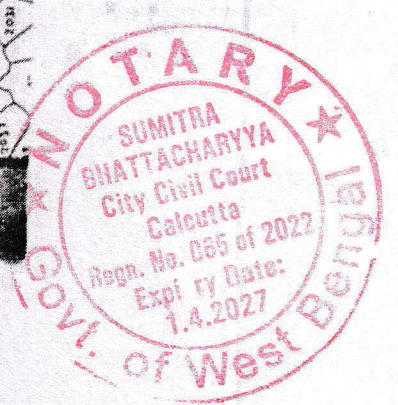
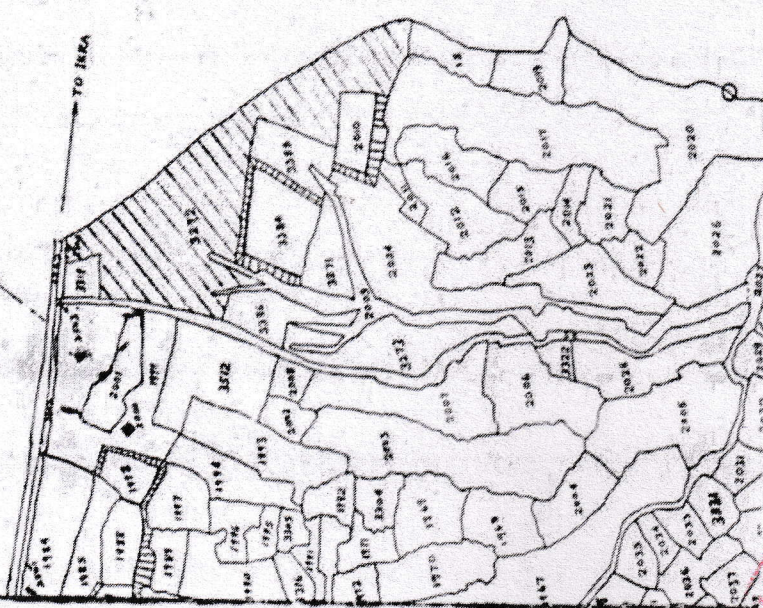


**SCHEDULE OF LAND**

**MOUZA-MANDALPUR, J. L. No.-37, P.S.-JAMJUA Dt.-BURDWAN**

**PLOT NO. AREA (IN ACRE)**

260	1.92
266	0.97
267	0.02
1543	0.36
1551	0.16
1591	0.16
1637	2.58
1643	0.58
1644	0.01
1645	0.01
1648	0.04
1651	0.79
1669	0.20
1670	0.24
1671	0.13
1675	0.25
1677	0.12
1678	0.27
1680	0.01
1681	1.74
1687	0.12
1700	0.14
1711	0.04
1712	0.17
1719	0.02
1720	0.02
1724	0.45
1732	0.77
1753	2.40
1754	0.48
1759	0.44



41



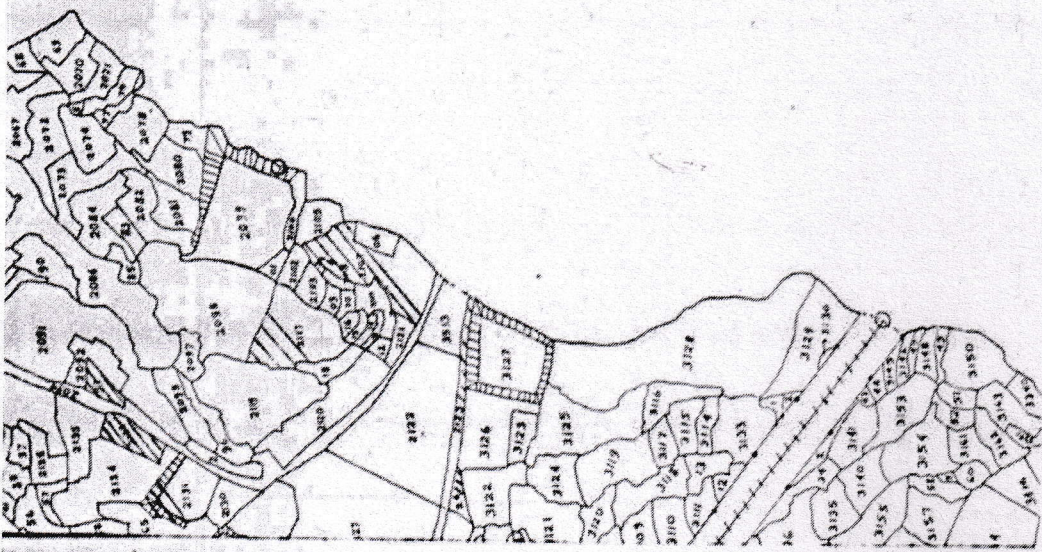
43



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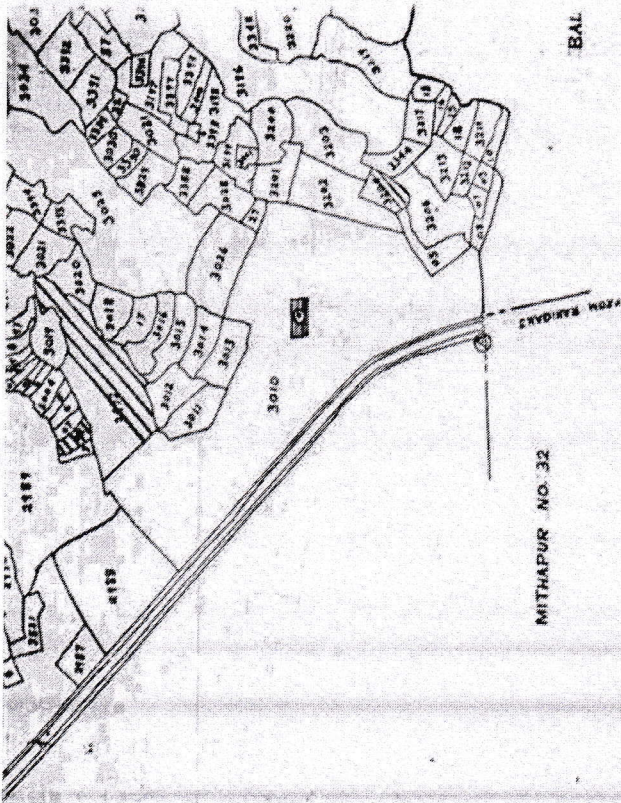
★ NOTARY ★  
SUMITRA  
BHATTACHARYYA  
City Civil Court  
Calcutta  
Regn. No. 065 of 2022  
Expiry Date:  
1.4.2027  
Gov. of West Bengal

1899	1.84
1847	0.24
1874	3.95
1877	0.75
1908	0.18
1918	0.99
1930	1.22
1931	0.02
1955	1.16
1958	0.16
2000	0.04
2090	0.23
2094	0.42
2107	0.70
2117	0.28
2123	0.10
2124	0.03
2131	0.14
2133	0.45
2163	0.14
2166	0.04
2169	0.04
2174	0.09
2176	0.02
2200	0.04
2207	0.18
2222	0.12
2268	0.77
2270	0.70
2291	0.68
2296	0.14
2355	0.25
2372	0.05
2373	0.25
2373	0.04
2413	0.50
2475	0.70
2476	0.15
2483	0.16
2487	1.01
2488	0.23
2489	0.55
2490	0.32
2491	0.11
2492	0.11
2497	0.28
2498	0.30
2499	0.44
2500	0.17
2517	0.08
2540	0.35
3008	0.15
3057	0.03
3066	0.39
3068	0.37
3069	1.41
3073	0.51
3080	0.34
3081	0.34
3083	0.40
1637/3491	1.43
2024/3212	6.73



★ NOTARY ★  
 SUMITRA  
 BHATTACHARYYA  
 City Civil Court  
 Calcutta  
 Regn. No. 065 of 2022  
 Expiry Date:  
 1.4.2027

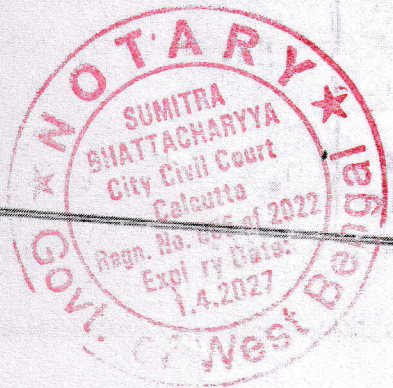
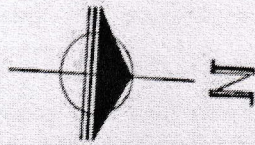
Govt. of West Bengal ★



65

NOTARY  
SUMITRA  
GHATTACHARYYA  
City Civil Court  
Calcutta  
Regn. No. 085 of 2022  
Expiry Date:  
1.4.2027  
Govt. of West Bengal

BALAMPUR NO 36



ASANSOL DURGAPUR  
 DEVELOPMENT AUTHORITY  
 TRANSFER OF VESTED LAND TO A.D.D.A FOR  
 JAMURIA INDUSTRIAL ESTATE.  
 MOUZA MANDALPUR J.L. NO.-37, P.S. JAMURIA  
 DIST- BURDWAN





SCALE: 1:330-G DATE: 2007

47

**Government of West Bengal**  
**Department of Finance (Revenue) , Directorate of Registration and Stamp Revenue**  
**Office of the A. D. S. R. RANIGANJ, District- Burdwan**  
**Signature / LTI Sheet of Serial No. 04056 / 2008, Deed No. (Book - I , 04546/2008)**

I . Signature of the Presentant

Name of the Presentant	Photo	Finger Print	Signature with date
Kajal Chandra Roy	 11/12/2008	 LTI 11/12/2008	<i>Kajal Chandra Roy</i>

II . Signature of the person(s) admitting the Execution at Office.

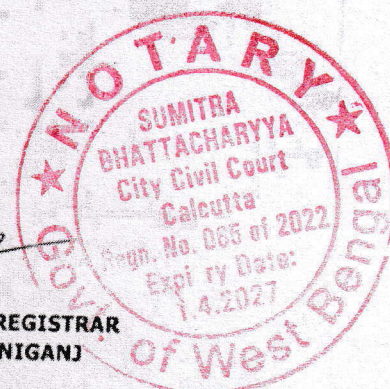
SI No.	Admission of Execution By	Status	Photo	Finger Print	Signature
1	Kajal Chandra Roy Address - A D M & D L & L R O, Asansol Durgapur Zone, Asansol Durgapur Development Authority, Dist- Burdwan	Self	 11/12/2008	 LTI 11/12/2008	<i>Kajal Chandra Roy.</i>

Name of Identifier of above Person(s)

Balai Chandra Sadhu Khan  
 PS-Asansol, Officer On Special Duty ( Land ), Asansol  
 Durgapur Development Authority, Dist- Burdwan

Signature of Identifier with Date

*Balai Chandra Sadhu Khan.*



*Sad*

(Sadhan Sarkar)

**ADDITIONAL DISTRICT SUB-REGISTRAR**  
 Office of the A. D. S. R. RANIGANJ

Additional District Sub- Registrar  
 Raniganj, Burdwan

1 DEC 2008

48

**Government Of West Bengal**  
**Office of the A. D. S. R. RANIGANJ**  
**RANIGANJ**

Endorsement For deed Number :I-04546 of :2008  
(Serial No. 04056, 2008)

On 11/12/2008

Certificate of Admissibility(Rule 43)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A Article number :35 (a),35(b) of Indian Stamp Act 1899. also under section 5 of West Bengal Land Reforms Act, 1955. Court fee stamp paid Rs. 10.00/-

Payment of Fees:

Fee Paid in rupees under article : A(1) = 8954/- A2(a) = 1782/- on:11/12/2008

Presentation(Under Section 52 & Rule 22A(3) 46(1))

Presented for registration at 13.33 hrs on :11/12/2008,at the Office of the A. D. S. R. RANIGANJ by Kajal Chandra Roy,Claimant.

Admission of Execution(Under Section 58)

Execution is admitted on 11/12/2008 by

1. Kajal Chandra, Roy, Computer Operator, Asansol Durgapur Development Authority, A D M & D L & L R O,  
Asansol- Dist- Burdwan, Dist- Burdwan, profession :Service  
Identified By: Balal Chandra Sadhu Khan, son of Not Mentioned Officer On Special Duty ( Land ), Asansol Durgapur  
Development Authority, Dist- Burdwan Thana: Asansol, by caste Hindu, By Profession :Service.

Admission Execution(for exempted person)

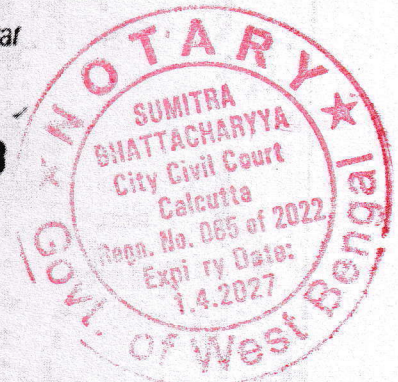
1. Execution by Smaraki Mahapatra alias who is exempted from his personal appearance in this office under section 88 of Registration Act XVI of 1908, is proved by his seal and signature.



[Sadhan Sarkar]  
ADDITIONAL DISTRICT SUB-REGISTRAR  
OFFICE OF THE ADDITIONAL DISTRICT SUB-REGISTRAR OF RANIGANJ  
Govt. of West Bengal

Additional District Sub-Registrar  
Raniganj, Burdwan

11 DEC 2008



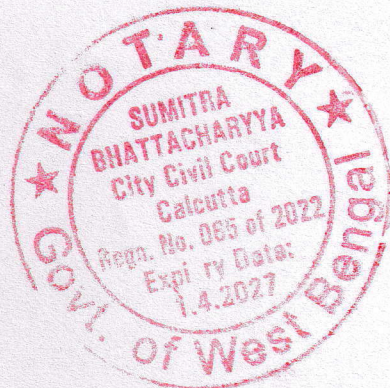
49

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I  
CD Volume number 12  
Page from 1866 to 1894  
being No 04546 for the year 2008.



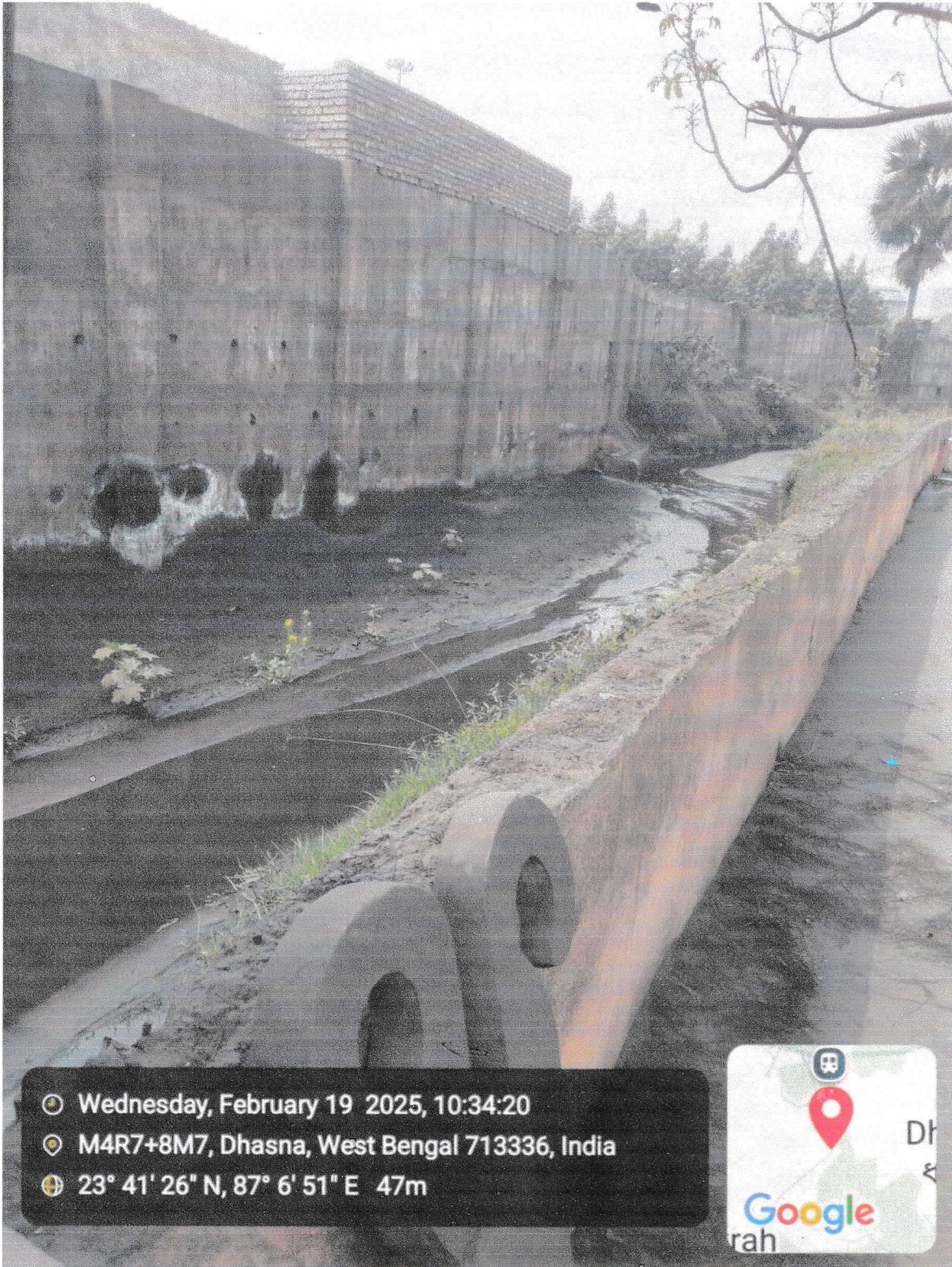
(Sadhan Sarkar) 11-December-2008  
ADDITIONAL DISTRICT SUB-REGISTRAR  
Office of the A. D. S. R. RANIGANJ  
West Bengal



Digitally signed by GAUTAM RAY CHAUDHURY  
Date: 2016.08.10 13:26:55 +05:30  
Reason: Digitally e-Signing the Completion Certificate of the Deed.

Ameru-D

50

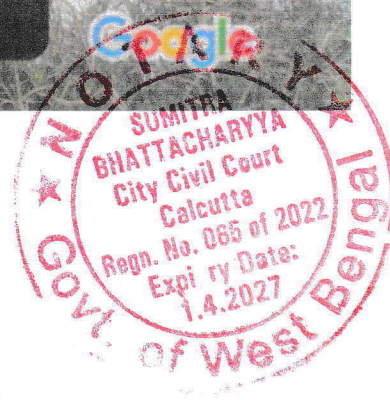
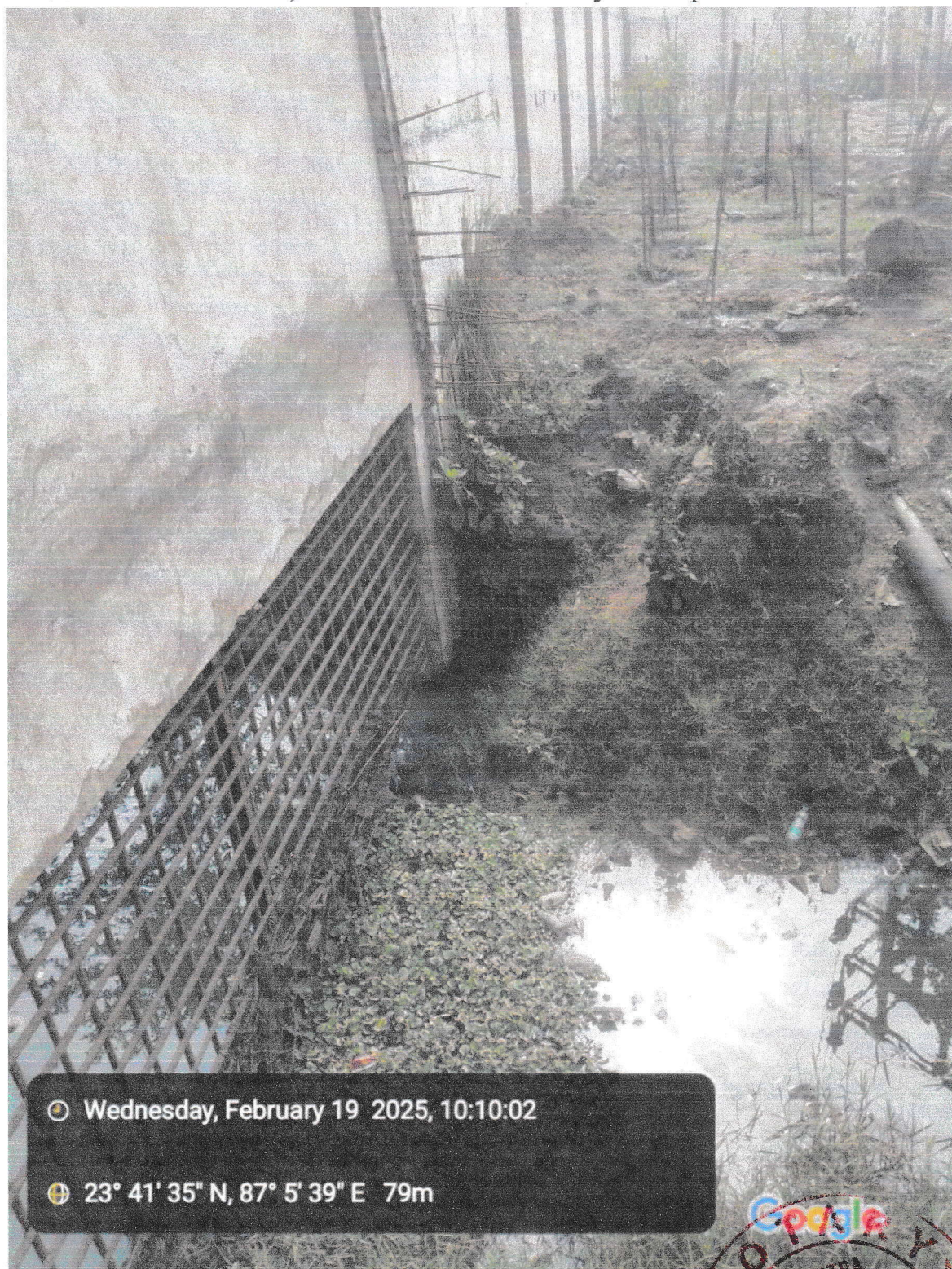


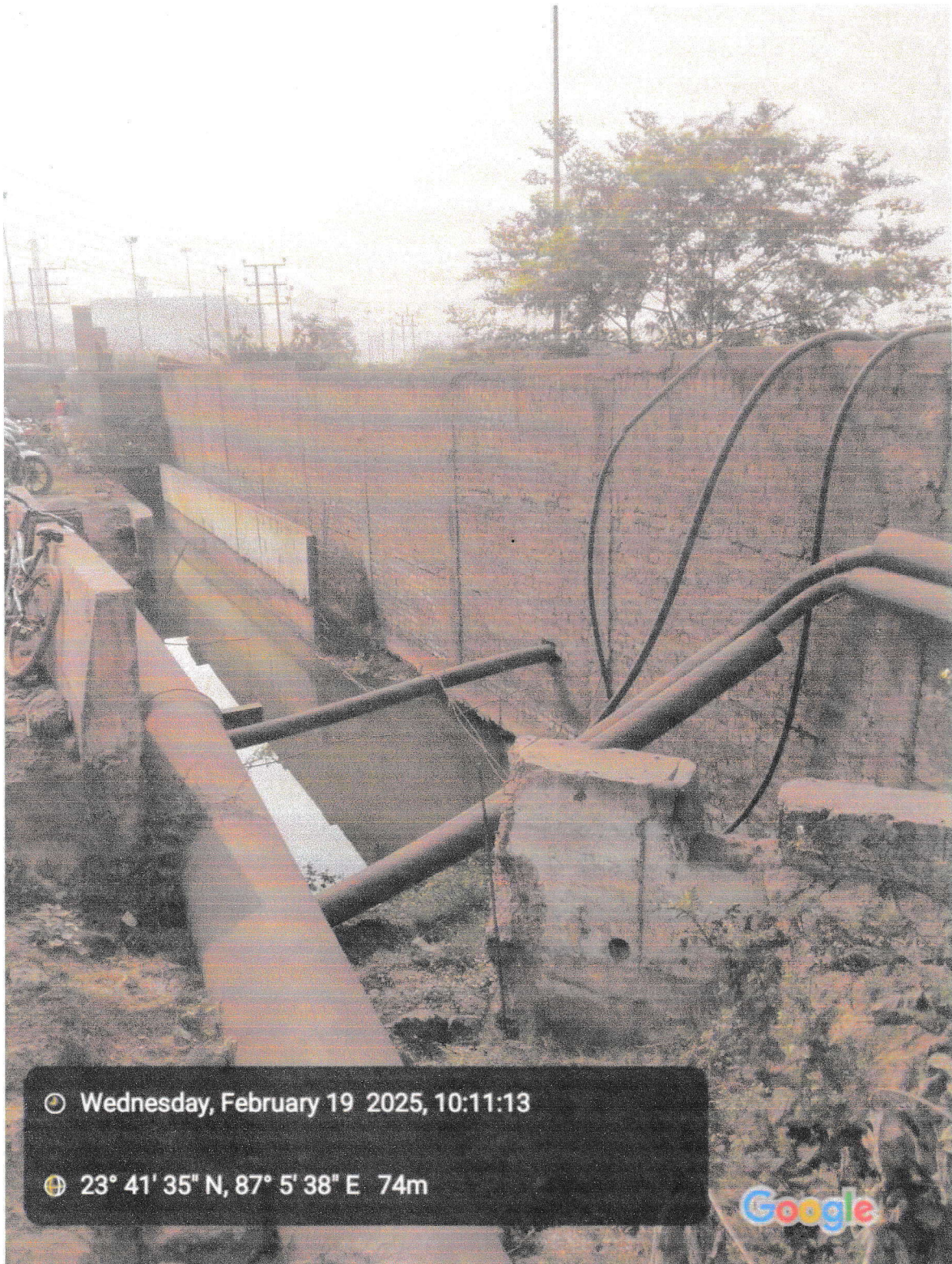
It flows beside the Burning Ghat of the Ikra Village



**ANNEXURE – D**

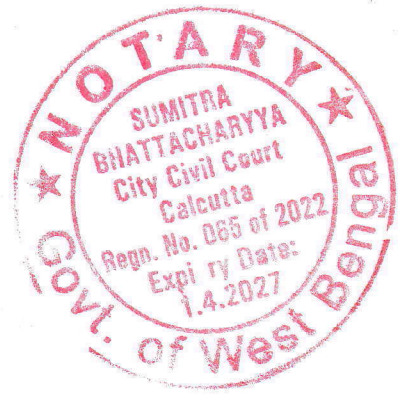
The following Google GPS Pictures shows the Nala / Khal / Channel / Tributary of the Singharan River Mouza - Mandalpur, Plot No. – 1677 & 2027 under Government Khatian, which was encroached by the Super Smelters Ltd.

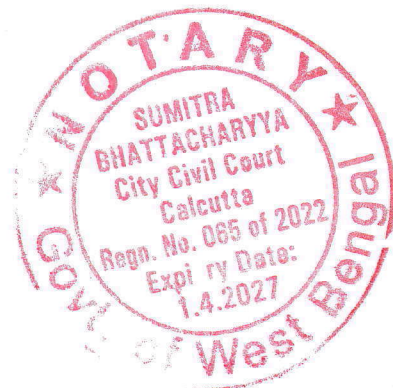
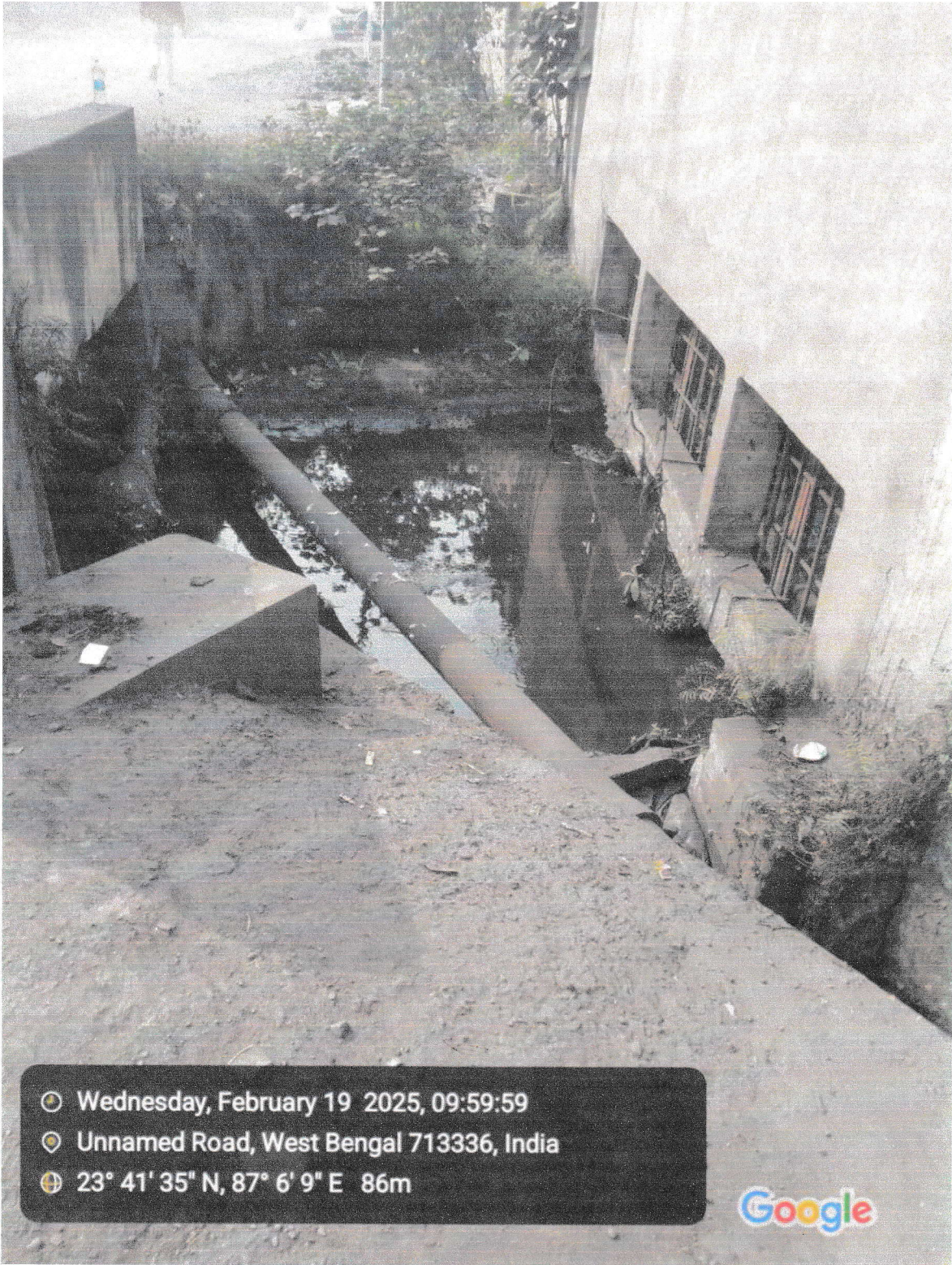


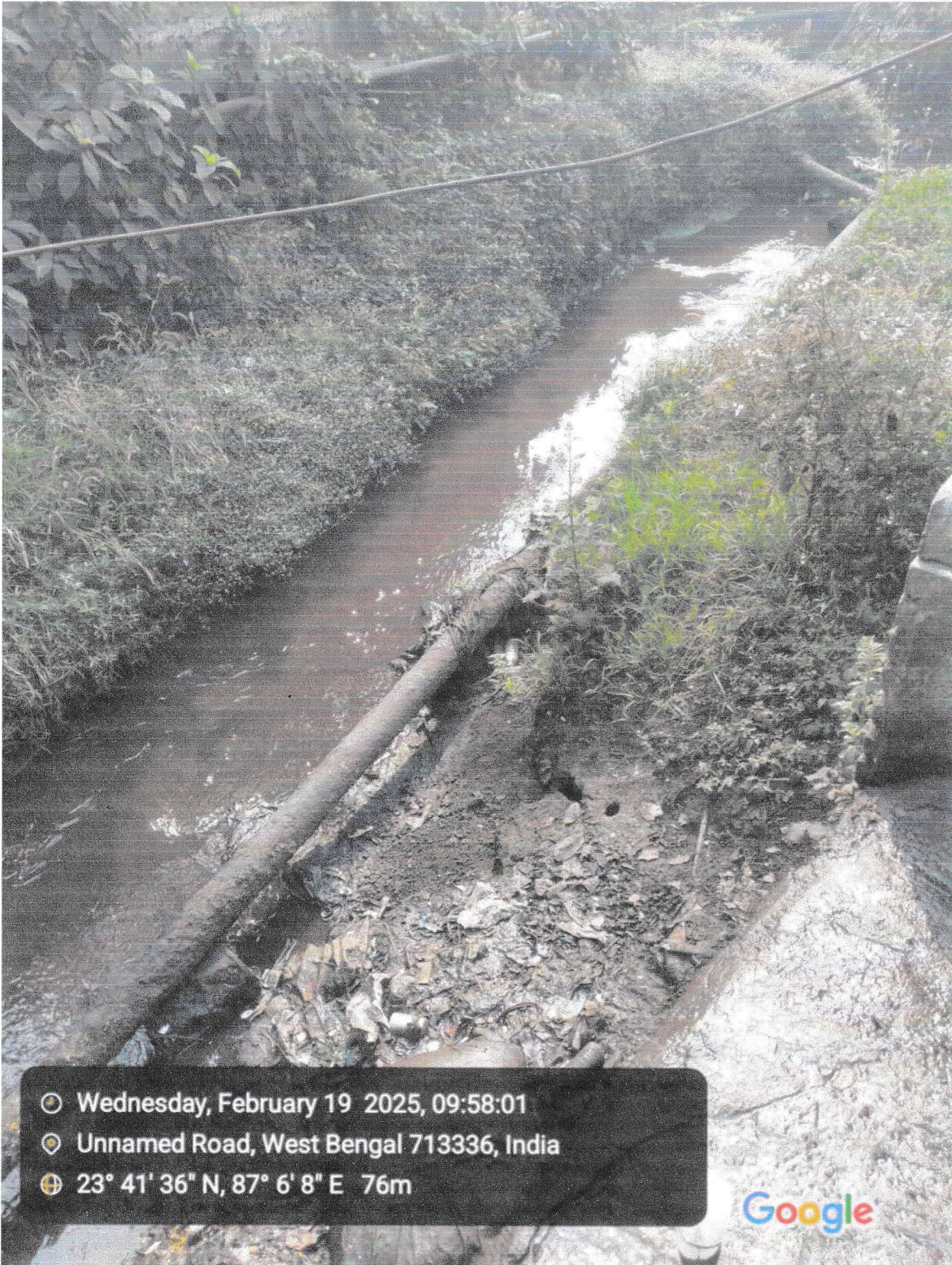


🕒 Wednesday, February 19 2025, 10:11:13

📍 23° 41' 35" N, 87° 5' 38" E 74m

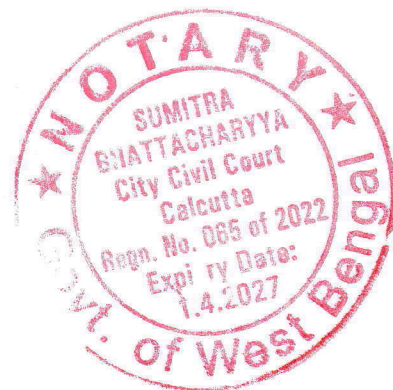






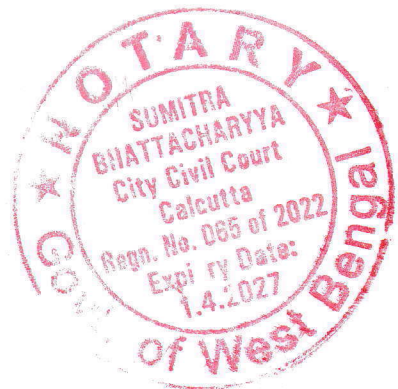
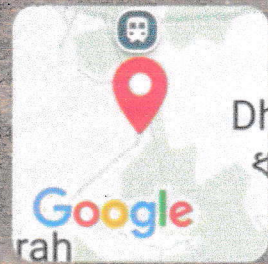
🕒 Wednesday, February 19 2025, 09:58:01  
📍 Unnamed Road, West Bengal 713336, India  
📍 23° 41' 36" N, 87° 6' 8" E 76m

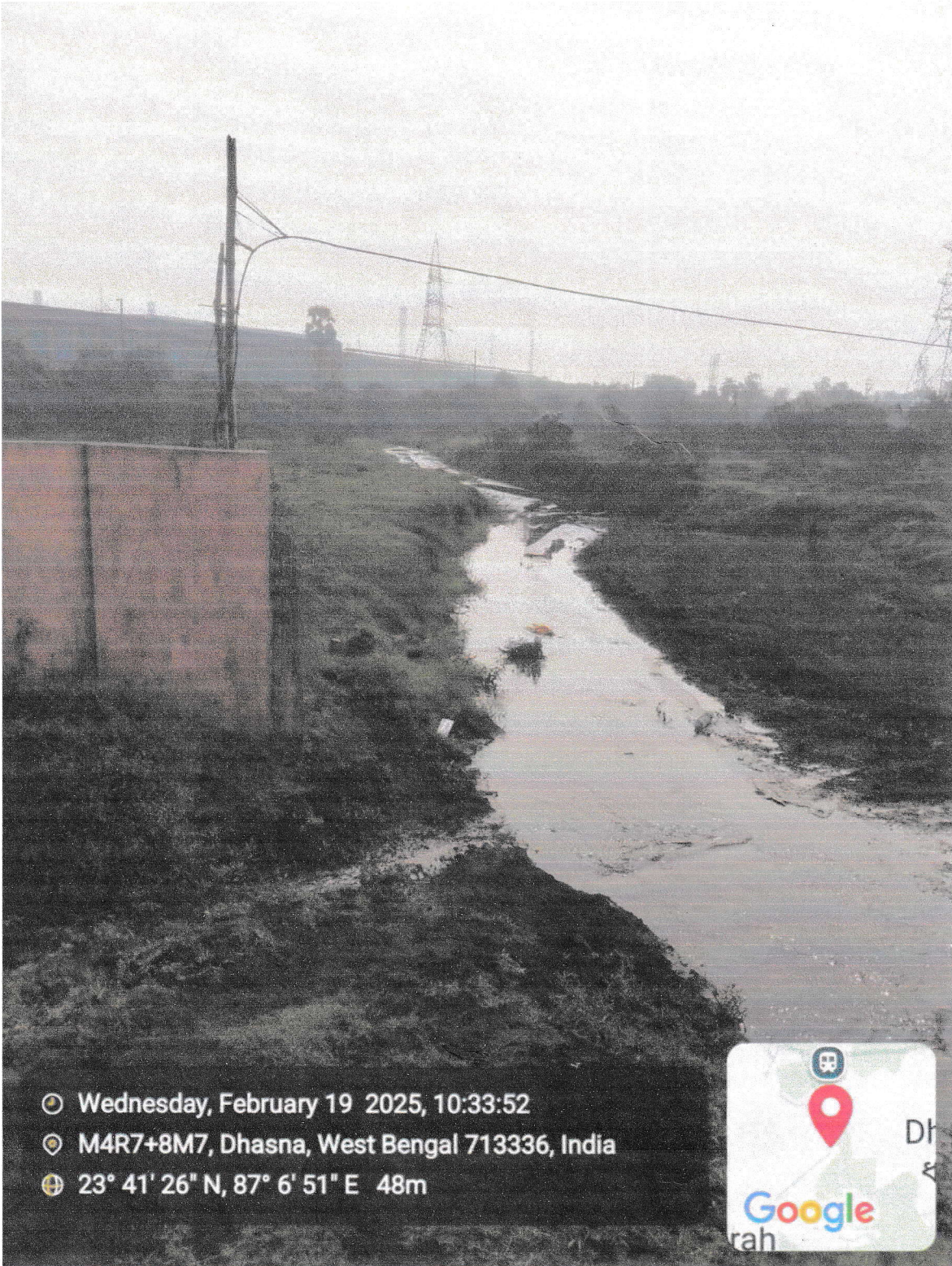
Google





🕒 Wednesday, February 19 2025, 10:33:09  
📍 M4R7+8M7, Dhasna, West Bengal 713336, India  
📍 23° 41' 26" N, 87° 6' 51" E 53m





⊙ Wednesday, February 19 2025, 10:33:52  
⊙ M4R7+8M7, Dhasna, West Bengal 713336, India  
⊕ 23° 41' 26" N, 87° 6' 51" E 48m

**NOTARY**  
SUMITRA  
BHATTACHARYYA  
City Civil Court  
Calcutta  
Regn. No. 065 of 2022  
Expiry Date:  
1.4.2027  
Govt. of West Bengal

27/1/25

Ameru - E

To

The Hon'ble Minister, the Environment, Forest and Climate Change,  
The Government of India,  
Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi – 110003.  
Email: [mefcc@gov.in](mailto:mefcc@gov.in)

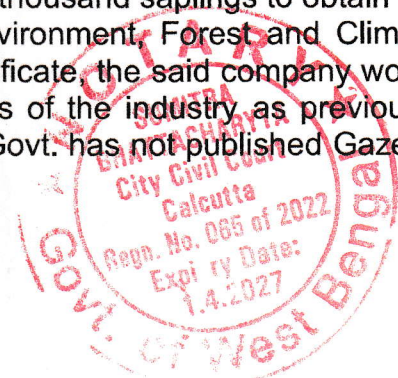
57

**Subject: Written Objections against the NOTICE (dated 24.01.2025) of the Public Hearing in the Environmental aspects of the Project or activity read with Gross Destruction of the Environment Stability and Misleading the Government Authority by the M/s. Super Smelters Limited, Jamuria.**

Respected Sir,

We, the following signatories of villages Mandalpur, Akhalpur, Damodarpur, Jamuria & Ikrah of Jamuria Block, District - Paschim Bardhaman, have seen the NOTICE of the West Bengal Pollution Control Board from Bengali daily newspaper publication Aajkaal Kolkata, Friday, 24 January 2025 & English daily newspaper publication Millennium Post Kolkata, Friday, 24 January 2025 and it has come to our knowledge that the Public Hearing for the proposed expansion of 0.85 MTPA Integrated Steel Plant-DRI plant (0.672 to 1.395 MTPA), Pellet Plant (1.2 to 1.8 MTPA) IF (0.712 to 0.87733 MTPA) with EAF; SAF (0.0908 to 0.148 MTPA) with proposed 2X10 T EAF, 1 x 35 T AOD, 35 TPH Briquetting plant, CPP-WHRB (51 to 102 MW), existing rolling mill (0.85 MTPA) & oxygen plant (3600 m<sup>3</sup>/hr); decreasing capacity of Coal Washery (0.9 to 0.6 MTPA), Iron ore beneficiation (2 MTPA to 1.1 MTPA) & CPP- FBC (133 to 72 MW) along with dropping of unimplemented Sinter plant, MBF, Lime Plant, AOD & Coke Oven at Jamuria Industrial Estate, Vill - Banali & Mondalpur, P.S-Jamuria, P.O. - Mondalpur, District - Paschim Bardhaman, West Bengal by M/s. Super Smelters Limited is hereby scheduled on 05.03.2025 at 12:00 Noon at the Hotel Midway No.1, Pubjabi More, Beside Bajaj Showroom, Raniganj, Dist. - Paschim Bardhaman, PIN-713358, West Bengal.

We, the following signatories of villages Mandalpur, Akhalpur, Damodarpur & Ikra of Jamuria Block, District - Paschim Bardhaman, feel that we might be directly affected for the proposed expansion of the company. This RED zone category industry M/s. Super Smelters Limited has already produced hues pollutions and pollutant particles surrounding area of our villages Mandalpur, Akhalpur, Damodarpur & Ikra of Jamuria Block, District - Paschim Bardhaman. We and our child always day to day inhale pollutant air with pollutant particles due to the existing factory of the said company has less than 10% greenbelt. The authority of the said company assured various list of the development works in our locality and nearby villages but all are in vain. Nowadays our villagers who are also the employee of the said company told us that the company planted around 10 thousand saplings to obtain the Environment Clearance from the Ministry of the Environment, Forest and Climate Change, the Government of India. After received certificate, the said company would throw the saplings to vacate the field for other works of the industry as previously done for existing industry. It is also relevant that the Govt. has not published Gazette to declare it as Jamuria Industrial Estate.



Previously, on 02nd day of September, 2024, we lodged complaint against M/s. Super Smelters Limited, M/s. Giridhan Metal Private Limited and M/s. Renevo Metal Private Limited regarding Environmental violations, exceeding capacity limit of Kiln & illegal filling of ponds & river by waste of Sponge Iron factories and your good office enquired the matter but we are not found any fruitful result till date. Attach previous complaint copy as ANNEXURE – 13 along with page 1, 2, & 3

So, we filed this written objection against the proposed expansion project of M/s. Super Smelters Limited, Jamuria.

Hence it becomes all the more important to raise our concerns relating to the ill effects of pollution that would emanate from the industry, apart from other issues of violation of various laws & rules related to land matters including encroachment, unauthorised use of natural resources & its exploitation, unauthorised construction etc. by the said company.

M/s. Super Smelter Limited of Jamuria has made an online application vide proposal No. - IA/WB/IND1/504807/2024 dated 07.11.2024 and Addendum EIA report for amendment in Environment Clearance accorded by the Ministry (The Environment, Forest and Climate Change, The Government of India) vide File No. J11011-86-2008-IA-II(I) dated 12.02.2019 & subsequent dated 07.08.2019 and for which TOR has been granted for expansion of the said plant in Jamuria.

M/s Super Smelters Ltd Jamuria is conducting the Public Hearing at a place which is approximately 10 Kms away from the Project Site and at Raniganj which is different block. We fail to understand the reason why such Public Consultation is being conducted at a faraway place. It seems that voice of public at large is tried to being suppressed by the said Industry.

We would like to express that despite all the efforts being made by us, we are not being given opportunities to present our difficulties and voice our concern on the way such companies are exploiting the climate conditions as well as loopholes in the system and taking advantage of the same. Needless to mention that highly polluting industries in our vicinity have become a bane to the environmental stability and are creating devastating effects on the livelihood of the residents of neighbouring villages.

Sir as responsible citizens, we are duty bound to draw your kind attention to a few facts, mentioned briefly hereunder, which indicate gross violation of various laws & rules by the said company & it therefore becomes imperative to conduct a fair and impartial enquiry by your good offices against the erring Factory.

#### **A. DESTRUCTIONS & MISLEADING IN LAND MATTERS**

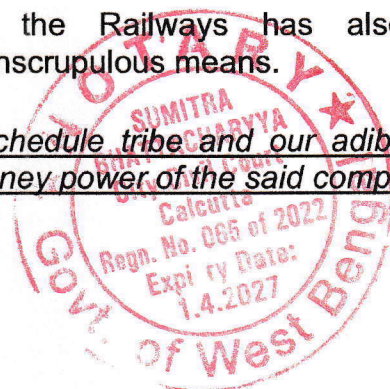
*i. M/s. Super Smelter Limited does not possess or own the requisite/total area of 90.99 hectares of land claimed in the said application for expansion of the factory.*

➤ In the application for expansion, referred as Plant Site Layout – at present total available area is 76.0 hectares & additional area for the expansion project is



14.99 hectares which is claimed to be completely purchased and under the possession of the company.

- The Additional Land as stated above is in fact only approximately 12 acres (5 hectare) land is under the boundary wall instead of 37 acres (14.99 hectares) claimed in the application for the proposed expansion project which is situated about 2 km. away from the proposed site for expansion. Further, this Additional Land is neither owned nor leased to the name of the company and so no ROR found in the name of the company. So, approx. 25 acres (10 hectares) of land not physically visible, simultaneously shortage land for green belt. A Cadastral Google Map is also enclosed for your reference (ANNEXURE – 1, 2 & 3) and from your portal ANNEXURE – 11.
- Approximately 5 hectare (12 acres) of land out of existing project land of 76 hectares (188 acres) is neither owned nor leased to M/s Super Smelters Ltd. though the company demanded its possession by mathematical calculation, actually 5 hectares (12 acres) of land has not any existence. Please verify the same by the competent authority.
- Approximately 5 to 6 hectare (13 to 15 acres) of land captured which belongs to the Asansol Durgapur Development Authority, under the Government of West Bengal and it has been illegally encroached upon/usurped and put it into their own boundaries. Government vested various classified plots encroached upon are Plot Nos. 1651, 1667, 1669, 1670, 1671, 1675, 1678, 1680, 1681, 1683, 1687, 1700, 1711, 1712, 1719, 1720, 1724, 1736, 1737, 1752, 1753, 1754, 1758, 1759 & 1761 under Government Khatian No. -1, Mouza - Mandalpur, J.L. No. -37, Block – Jamuria, District - Paschim Bardhaman.
- Approximately 1 hectare (2 acres) of land captured which belongs to the Government of West Bengal and it has also been illegally encroached upon/usurped and put it into their own boundaries. Government vested various classified plots **including water bodies** encroached upon are Plot Nos. 1648, 1657, 1658, 1667, 1677, 1680, 1711, and Plot No. – 1677, ROR classified as ~ Nala (tributary of Singharan River) under Government Khatian No. -1, Mouza - Mandalpur, J.L. No. -37, Block – Jamuria, District - Paschim Bardhaman.
- Approximately 1 hectare (2 acres) has not yet been purchased from the actual owner of the land though the company claimed to be purchased and possessed by the company. Details of Plot Nos. are 1655, 1685, 1694, 1702, 1703, 1704, 1705, 1706, 1707, 1709, 1723, 1730, 1734, 1739, 1743, & 1751 ROR classified as ~ Kanali/Baid of various Khatian No. of Mouza - Mandalpur, J.L. No. -37, Block – Jamuria, District - Paschim Bardhaman.
- A few parcels of land owned by the Railways has also been encroached/usurped by the company by unscrupulous means.
- Specially, land of schedule caste and schedule tribe and our adibasi para captured illegally by showing mussel & money power of the said company.



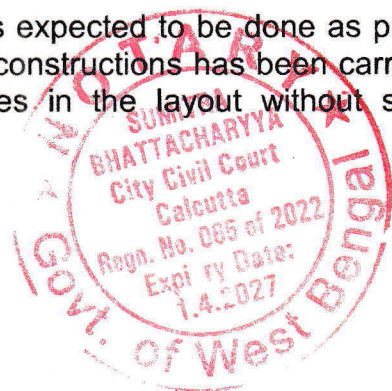
**ii. Unauthorised use & exploitation of natural water bodies & resources.**

- A tributary/channel of Singharan River, demarcated in the Mouza Map of Mandalpur, J.L. No. - 37, Jamuria Block of District Paschim Bardhaman as Plot No. – 1677 under Government Khatian No. - 1, ROR classified as ~ Nala (tributary of Singharan River) was flowing smoothly since long carrying natural water along with discharge water from the corporation area into the Singharan River. A way to tributary/channel/Nala of Singharan River (ANNEXURE – 4)
- M/s. Super Smelter Limited has purchased as well as captured various classified land by construction of permanent concrete structure brick boundary wall and without any permission from any authority, have encroached and permanently filled up as well as completely stopped/obstructed the natural course of the tributary of Singharan River. They have also been successful in diverting the natural course of the tributary over the period from 2016 till now without obtaining due permission of any Government Authority. This natural water body has now lost its physical existence & can be found only in the Mouza Map of Mandalpur. The same can also be observed & verified through a deep look at the Satellite Map. *Needless to mention that destruction of natural water resource is not only a serious assault on the environment but also a grave crime against humanity.* This has been exhibited vide some Cadastral Google Maps attached herewith. (ANNEXURE – 5, 6, 7 & 8)
- During rainy season there is huge water discharge in Jamuria and Asansol region, and due to permanent stoppage/Diversion of the natural drainage system, Akhalpur, Damodarpur, Ikra & Jamuria villages, District - Paschim Bardhaman, will be prone to frequent flooding resulting in damage loss/damage to crop, adversely affecting agriculture and the ecology. At present, it has evidentiary proved that the large drain water flowing through the left side of the main gate of the M/s. Super Smelter Limited of Jamuria is actually diverting the natural course of the tributary or channel or Nala of Singharan River. Illegal Agreement between Company and Farmer to Diversion of Nala as ANNEXURE – 9.
- As per available information M/s Super Smelters Ltd. are drawing unauthorised water from Ajoy River bed because the number of deep bore tubewell sunk in the riverbed by M/s Super Smelters Ltd. far exceeds the number of tubewell for which permission has been granted. This is gross exploitation & unauthorised use of precious water resource. A Cadastral Google Map is also enclosed for your reference as ANNEXURE – 10.

**iii. Industrial construction flouting norms & permissions.**

- Construction inside an industrial complex is expected to be done as per duly approved technical layout. However, lot of constructions has been carried out violating the norms of by making changes in the layout without seeking permission from the competent authority.

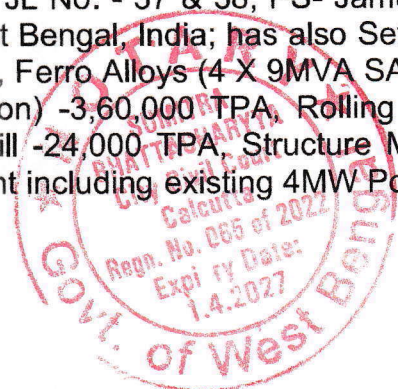
**iv. Misleading & misrepresentation.**



- The Public Hearing is expected to be held at a location which is about 10 kms away from the proposed site for expansion. The location has been deliberately fixed at a distant place so that the local populace affected by the proposed expansion do not get any opportunity to raise issues that will adversely impact their lives due to the proposed industrial expansion.
- **Greenbelt Coverage not adequate (Plantation hardly 10%):-**
  - i) As per the application for expansion, tree plantation/green cover is proposed to be done on the piece of land (part of 14.99 hectares) which is about 1 to 2 kms away instead of carrying out in the immediate vicinity of the affected villages .This parcel is beyond our affected villages like Akhalpur and Mondalpur instead being a buffer between the Proposed Expansion Site and the affected villages, How the Green Cover shall be benefitting the villagers and the society when it is not a shield to protect Air Pollution emitting from the factory and polluting the villages. The company is trying to manipulate by misrepresenting & falsifying its claims in its application.
  - ii) The said company doesn't have adequate Greenbelt in their existing plant which is being operated since 2008. If a proper survey of the Greenbelt is conducted, hardly 10% of the area shall contribute towards Plantations which is much below the slandered specification & guideline of the Ministry of Environment, Forest and Climate Change.
- **Very poor CSR activities and misleading the Government:** - We did not understand that more than Rs.10 crores has been spent by M/s Super Smelters Ltd on various CSR activities in the nearby villages including installation of more than 1000 solar lights etc. Such huge CSR expenditure would no doubt improve the quality of our life. Instead, no such impact can be seen even which suggests that the entire CSR spent is a complete fiasco. M/s Super Smelters Ltd is showing the same CSR projects which has already been show by the other manufacturing company. Further the claim by the company of the amount expend is completely false. The company are not spending so many amounts that are being done by other companies like Shyam Sel and Power Ltd, Maithon Alloys, Shyam Steel, SRMB Srijan etc. The claim by the company is eyewash to Government Authorities as well as to our local villagers. We want to unmask the said Company in front of everyone regarding CSR activities.

**N.B.**

**M/s Shivam Dhatu Udyog Pvt. Ltd.** situated at Jamuria Industrial Estate, Mouza- Ikrah & Mondalpur, Ikrah Aambagan, JL No. - 37 & 38, PS- Jamuria, Dist- Paschim Bardhaman, PIN- 713362, West Bengal, India; has also Setting up additional Sponge Iron plant (1 X 600TPD), Ferro Alloys (4 X 9MVA SAF) - 1,47,500 TPA, Induction Furnace (5 X 20 Ton) -3,60,000 TPA, Rolling Mill (TMT & Wire Rod) -3,60,000 TPA, Profile Mill -24,000 TPA, Structure Mill - 1,50,000 TPA and 25 MW Captive Power Plant including existing 4MW Power



Plant (Based on 16MW WHRB and 9MW AFBC) and accordingly Public Hearing for the proposed expansion will be held on 06.02.2025 at 12:00 Noon at Lakshmi Vatika Bhawan, Raniganj which is also 13 km. away from the plant site, So, effected people and local villagers Ikrah & Mondalpur, and nearby villagers Akhalpur, Damodarpur and Jamuria are not raised our voice. The company know that it shall adversely affect the Environment and may cause Health Hazards to us and our nearby villages.

Hindi daily newspaper & media reports against Emission pollutant air & smoke with pollutant particles from the chimney of the existing factory of the Jamuria area. As ANNEXURE – 14 & 13 (page 4) and English daily newspaper As ANNEXURE – 13 (page 3)

We should also filed separate written complaint against Gross Destruction of the Environment Stability and Misleading the Government Authority by the M/s Shivam Dhatu Udyog Pvt. Ltd. Jamuria, like as M/s Super Smelters Ltd.

**Therefore, we request you to conduct Public Hearing at Jamuria Block instead of Raniganj Block for submit our suggestion or objection.**

In light of the aforesaid submissions, we, the local villagers, earnestly request you to take cognizance & appropriate action to investigate the matter and enforce the necessary regulations to ensure that the company complies with industrial standards, various laws, rules & regulations and please should not be allowed the Project Expansion of the **M/s Super Smelters Ltd** (Public Hearing for the proposed expansion on 05.03.2025 at 12:00 Noon) and **M/s Shivam Dhatu Udyog Pvt. Ltd.** situated at Jamuria Industrial Estate, Mouza- Ikrah & Mondalpur, Ikrah Aambagan, JL No. - 37 & 38, PS- Jamuria, Dist- Paschim Bardhaman, PIN- 713362, West Bengal, India; (Public Hearing for the proposed expansion on 06.02.2025 at 12:00 Noon at Lakshmi Vatika Bhawan, Raniganj which 13 km. away from the plant site – we also filed separate written complaint against M/s Shivam Dhatu Udyog Pvt. Ltd. Jamuria) which shall adversely affect the Environment and may cause Health Hazards to us and our nearby villages.

Thank you for your prompt attention to this urgent matter.

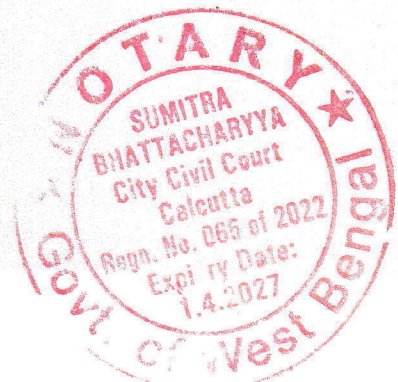
Yours Sincerely

*Pintu Dutta.*

Pintu Dutta, son of Sri Sitaram Dutta,  
Residing at village & post - Mandalpur,  
P.S. – Jamuria, District - Paschim Bardhaman,  
PIN Code – 713336, West Bengal, India  
Email : [pintupkd71@gmail.com](mailto:pintupkd71@gmail.com)  
Mobile No. 9932891404

AND

Following Signatures of Local villagers of

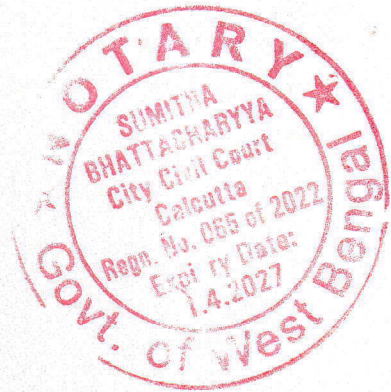


Mandalpur, Akhalpur, Damodarpur, Ikrah  
and Jamuria, AMC Borough – I, Block & P.S. – Jamuria,  
District - Paschim Bardhaman, West Bengal, India

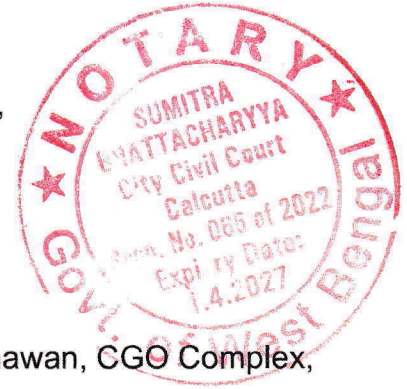
1. Akshay Dutta
2. Joydep Ruidal
3. ~~অক্ষয়~~ অক্ষয় রুইদাল
4. Somnath Dutta
5. Rahul Mukherjee
6. মাহমুদুল হক - (কো.সি.) -
7. হারদেব শর্মা
8. SK Saddam
9. অক্ষয় রুইদাল

Copy to:-

1. The Chief Secretary to the State,  
The Government of West Bengal,  
Nabanna, 13th Floor, 3251 Sarat Chatterjee Road,  
Mandirtala, Shibpur, Howrah – 711102,  
Email: [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in)

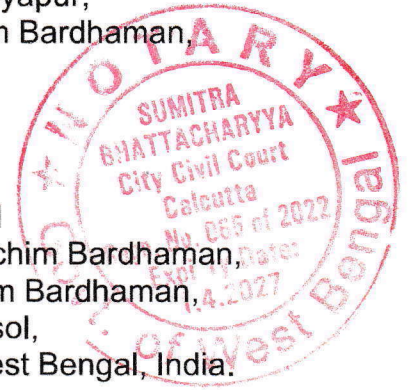


2. The Ministry of Environment, Forest and Climate Change,  
(Monitoring Environment Cell),  
The Central Government of India,  
Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110003.  
Email: [monitoring-ec@nic.in](mailto:monitoring-ec@nic.in)
3. The Hon'ble Minister of State  
The Environment, Forest and Climate Change,  
The Government of India,  
Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi – 110003.  
Email: [mos.kvs@gov.in](mailto:mos.kvs@gov.in)
4. Additional Secretary,  
The Environment, Forest and Climate Change,  
The Government of India,  
Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi – 110003.  
Email: [asag-moefcc@gov.in](mailto:asag-moefcc@gov.in)
5. Joint Secretary,  
The Environment, Forest and Climate Change,  
The Government of India,  
Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi – 110003.  
Email: [js.ia-moefcc@gov.in](mailto:js.ia-moefcc@gov.in)
6. The Hon'ble Minister of Railways  
The Government of India,  
Indian Railway Minister Room 256-A, Rail Bhawan,  
Raisina Road, New Delhi – 110001.  
Email: [officefmr@gov.in](mailto:officefmr@gov.in)
7. The Hon'ble Minister, Jal Shakti,  
The Ministry of Jal Shakti,  
The Central Government of India,  
C Wing, 4<sup>th</sup> Floor, Pandit Deendayal Antyodaya Bhawan, CGO Complex,  
Lodhi Road, New Delhi – 110003.  
Email: [minister-jalshakti@gov.in](mailto:minister-jalshakti@gov.in)
8. The Secretary of Minister to the Environment, Forest and Climate Change,  
The Central Government of India,  
Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110003.  
Email: [secy-moef@nic.in](mailto:secy-moef@nic.in)
9. The Ministry of Environment, Forest and Climate Change, Regional Office,  
Bhubaneswar,  
The Central Government of India,  
A/3, Rail Vihar, Chandrasekharapur, Bhubaneswar, Odisha - 751023.  
Email: [roez.bsf-mef@nic.in](mailto:roez.bsf-mef@nic.in)



65

10. The Hon'ble Minister Irrigation and Waterways  
The Government of West Bengal,  
Jalasampad Bhawan, 1<sup>st</sup> Floor, DF Block, Sector – 1,  
Bidhannagar, Kolkata- 700091,  
Email: [hmiciwd.prsecy@gmail.com](mailto:hmiciwd.prsecy@gmail.com)
11. The Principal Secretary to the Government of West Bengal,  
Irrigation and Waterways Department,  
Jalasampad Bhawan, 1<sup>st</sup> Floor, DF Block, Sector – 1,  
Bidhannagar, Kolkata- 700091,  
Email: [iwd.prsecy@gmail.com](mailto:iwd.prsecy@gmail.com)
12. The Principal Secretary to the Government of West Bengal,  
The West Bengal Pollution Control Board,  
Paribesh Bhavan Canteen, 10A, Broadway Road, LA Block Sector – 3,  
Bidhannagar, Kolkata – 700106,  
Email: [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)
13. The Members Secretary,  
The West Bengal Pollution Control Board,  
The Government of West Bengal,  
Paribesh Bhavan Canteen, 10A, Broadway Road, LA Block Sector – 3,  
Bidhannagar, Kolkata – 700106,  
Email: [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)  
& [debsarkar@wbpcb.gov.in](mailto:debsarkar@wbpcb.gov.in)
14. The District Magistrate,  
Office of the District Magistrate & Collector, Paschim Bardhaman,  
1st Floor, ADDA Administrative Building, Asansol, Kanyapur,  
P.O. - Ramkrishna Mission, Asansol, District - Paschim Bardhaman,  
PIN code - 713305, West Bengal, India.  
Email: [dmpaschimbardhaman@gmail.com](mailto:dmpaschimbardhaman@gmail.com)
15. The Additional District Magistrate (Land Revenue) and  
District Land & Land Reforms Officer & Collector, Paschim Bardhaman,  
Office of the A.D.M., D.L.& L.R.O. & Collector, Paschim Bardhaman,  
Asansol, Kanyapur, P.O. - Ramkrishna Mission, Asansol,  
District - Paschim Bardhaman, PIN code - 713305, West Bengal, India.  
Email: [dltropaschimbardhaman@gmail.com](mailto:dltropaschimbardhaman@gmail.com)
16. The Principal Chief Conservator of Forest, General, WB  
Aranya Bhawan, LA-10A Block, Sector - III, Salt Lake, Kolkata - 700106  
Mail Id: [pccfgen-wb@nic.in](mailto:pccfgen-wb@nic.in)
17. The Divisional Forest Office  
Shastri Avenue, Aranya Pally, Durgapur, Bamunara, West Bengal - 713212  
Mail Id: [dfodurgapur@yahoo.in](mailto:dfodurgapur@yahoo.in)



भारतीय डाक  
 EW791472240IN IVR:6987791472240  
 SPP RAMIGANJ HD <713347>  
 Counter No:1,28/01/2025,13:56  
 To:THE CHIEF SEC,THE GOVT OF WEST  
 PIN:711102, Sibpur SO  
 From:PINTU DUTTA, S/O SRI SITARAM  
 Wt:1400gms  
 Amt:94.40,Tax:14.40,Amt.Paid:94.00(Cash)  
 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक  
 EW791472655IN IVR:6987791472655  
 SP RAMIGANJ HD <713347>  
 Counter No:1,28/01/2025,13:56  
 To:ADDITIONAL SE,THE ENVIRONMENT  
 PIN:110003, Lodi Road HO  
 From:PINTU DUTTA, S/O SRI SITARAM  
 Wt:95gms  
 Amt:70.80,Tax:10.80,Amt.Paid:71.00(Cash)  
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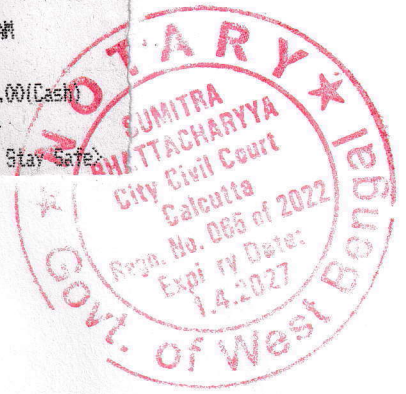


भारतीय डाक  
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 SP RANIGANJ HD <713347>  
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 To:THE HONBLE MI,THE GOVT OF INDIA  
 PIN:110003, Lodi Road HD  
 From:PINTU DUTTA, S/O SRI SITARAM  
 Wt:120gms  
 Amt:70.80,Tax:10.80,Amt.Paid:71.00(Cash)  
 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक  
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 Counter No:1,28/01/2025,13:56  
 To:THE MINISTRY ,MONITORING ENVIR  
 PIN:110003, Lodi Road HD  
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भारतीय डाक  
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 Wt:95gms  
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 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक  
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 To:THE HONBLE MI,THE MINISTRY OF  
 PIN:110003, Lodi Road HD  
 From:PINTU DUTTA, S/O SRI SITARAM  
 Wt:95gms  
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 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>



68

<Dial 18002668868> <Wear Masks. Stay Safe>

भारतीय डाक



EW791472253IN IVR:6987791472253

SP RANIGANJ HD <713347>

Counter No:1,28/01/2025,13:22

To:THE PRINCIPAL,MR ARANYA BHAWAN

PIN:700106, Bidhan Nagar IB Market SO

From:PINTU DUTTA,S/O SRI SITARAM

Wt:90gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002668868> <Wear Masks. Stay Safe>

भारतीय डाक



EW791472681IN IVR:6987791472681

SP RANIGANJ HD <713347>

Counter No:1,28/01/2025,13:22

To:THE MINISTRY ,CHANCE REGIONAL

PIN:751023, S.E Rly.Proj. Complex S.O

From:PINTU DUTTA,S/O SRI SITARAM

Wt:115gms

Amt:47.20,Tax:7.20,Amt.Paid:47.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002668868> <Wear Masks. Stay Safe>

भारतीय डाक



EW791472372IN IVR:6987791472372

SP RANIGANJ HD <713347>

Counter No:1,28/01/2025,13:22

To:THE ADDITIONAL D/O THE ADM & LR

PIN:713305, Ramkrishna Mission SO

From:PINTU DUTTA,S/O SRI SITARAM

Wt:85gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002668868> <Wear Masks. Stay Safe>

भारतीय डाक



EW791472545IN IVR:6987791472545

SP RANIGANJ HD <713347>

Counter No:1,28/01/2025,13:22

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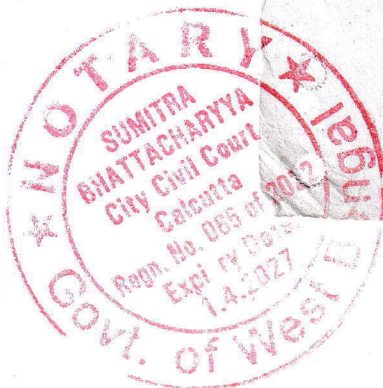
PIN:700091, Sech Bhawan SO

From:PINTU DUTTA,S/O SRI SITARAM

Wt:90gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>



63

<Dial 18002666888> <Wear MASKS, Stay Safe>

भारतीय डाक



EW791472678IN IVR:6987791472678  
SP RANIGANJ HD <713347>  
Counter No:1,28/01/2025,13:22  
To:THE HUMBLE MI,THE GOVT OF INDI  
PIN:110001, New Delhi GPO  
From:PINTU DUTTA,S/O SRI SITARAM  
Wt:90gms  
Amt:70.80,Tax:10.80,Amt.Paid:71.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666888> <Wear Masks, Stay Safe>

भारतीय डाक



EW791472390IN IVR:6987791472390  
SP RANIGANJ HD <713347>  
Counter No:1,28/01/2025,13:22  
To:JOINT SECRETA,THE ENVIRONMENT  
PIN:110003, Lodi Road HD  
From:PINTU DUTTA,S/O SRI SITARAM  
Wt:90gms  
Amt:70.80,Tax:10.80,Amt.Paid:71.00(Cash)  
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भारतीय डाक

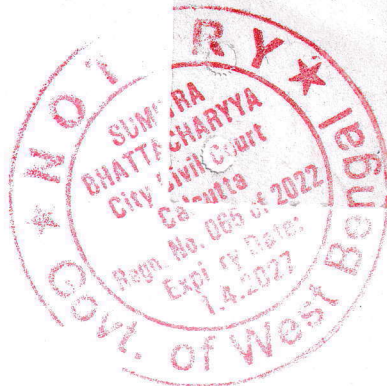


EW791472222IN IVR:6987791472222  
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Counter No:1,28/01/2025,14:16  
To:THE DM,O/O THE DISTRICT  
PIN:713305, Ramkrishna Mission SO  
From:PINTU DUTTA,S/O SRI SITARAM  
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<Track on www.indiapost.gov.in>  
<Dial 18002666888> <Wear Masks, Stay Safe>

भारतीय डाक



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SP RANIGANJ HD <713347>  
Counter No:1,28/01/2025,13:22  
To:THE SECRETARY,FOREST AND CLIMA  
PIN:110003, Lodi Road HD  
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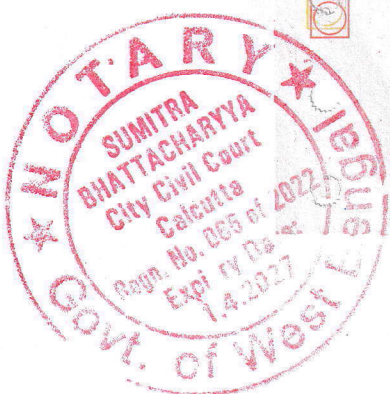


EW791472369IN IVR:6987791472369 भारतीय डाक  
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 From:PINTU DUTTA,S/O SRI SITARAM  
 Wt:95gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 <Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

EW791472505IN IVR:6987791472505 भारतीय डाक  
 SP RANIGANJ HD <713347>  
 Counter No:1,29/01/2025,14:16  
 To:THE DIVISIONA,SHASTRI AVENUE A  
 PIN:713212, Bidhannagar SO  
 From:PINTU DUTTA,S/O SRI SITARAM  
 Wt:90gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 <Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

EW791472647IN IVR:6987791472647 भारतीय डाक  
 SP RANIGANJ HD <713347>  
 Counter No:1,28/01/2025,14:16  
 To:THE MEMBERS S,THE WEST BENGAL  
 PIN:700106, Bidhan Nagar IB Market SO  
 From:PINTU DUTTA,S/O SRI SITARAM  
 Wt:90gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 <Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

EW791472236IN IVR:6987791472236 भारतीय डाक  
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 Counter No:1,28/01/2025,14:16  
 To:THE PRINCIPAL,THE WEST BENGAL  
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 From:PINTU DUTTA,S/O SRI SITARAM  
 Wt:120gms  
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 <Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>





## Track consignment

Quick Help ?

71

\* Indicates the required fields.

\* Consignment Number

EW791472505IN

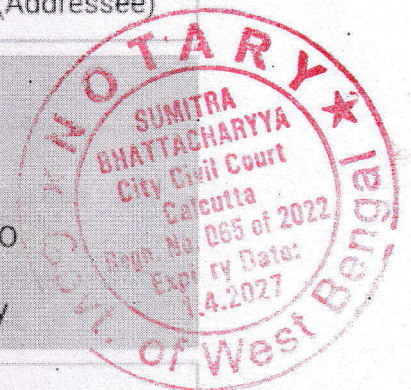
Find out more

बुकिंग कार्यालय:	Raniganj HO
बुकिंग तिथि:	28/01/2025 14:20:37
गंतव्य पिनकोड:	713212
दर:	41.30
आर्टिकल का प्रकार:	Inland Speed Post
वितरण स्थल:	Bidhannagar SO
वितरण तिथि:	30/01/2025 16:33:13

## Event Details: EW791472505IN

Current Status: Item Delivered(Addressee)

दिनांक:	30-01-2025
समय:	16:33:13
कार्यालय:	Bidhannagar SO
घटना:	Item Delivered(Addressee)
दिनांक:	30-01-2025
समय:	11:19:02
कार्यालय:	Bidhannagar SO
घटना:	Out for Delivery
दिनांक:	30-01-2025





## Track consignment

Quick Help ?

72

\* Indicates the required fields.

\* Consignment Number

EW791472647IN

Find out more

बुकिंग कार्यालय:	Raniganj HO
बुकिंग तिथि:	28/01/2025 14:20:37
गंतव्य पिनकोड:	700106
दर:	41.30
आर्टिकल का प्रकार:	Inland Speed Post
वितरण स्थल:	Bidhan Nagar IB Market SO
वितरण तिथि:	30/01/2025 15:28:51

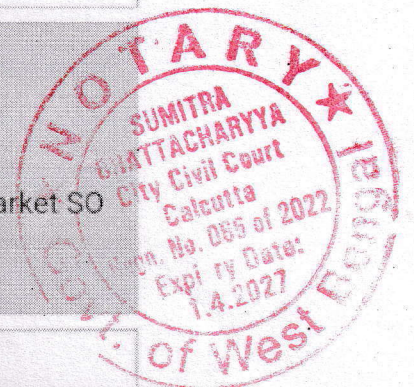
## Event Details: EW791472647IN

## Current Status: Item Delivered(Addressee)

दिनांक:	30-01-2025
समय:	15:28:51
कार्यालय:	Bidhan Nagar IB Market SO
घटना:	Item Delivered(Addressee)

दिनांक:	30-01-2025
समय:	09:41:41
कार्यालय:	Bidhan Nagar IB Market SO
घटना:	Out for Delivery

दिनांक: 30-01-2025





Consignment Number

EW791472369IN

Find out more

73

बुकिंग कार्यालय:	Raniganj HO
बुकिंग तिथि:	28/01/2025 14:20:37
गंतव्य पिनकोड:	700091
दर:	41.30
आर्टिकल का प्रकार:	Inland Speed Post
वितरण स्थल:	Sech Bhawan SO
वितरण तिथि:	30/01/2025 17:14:51

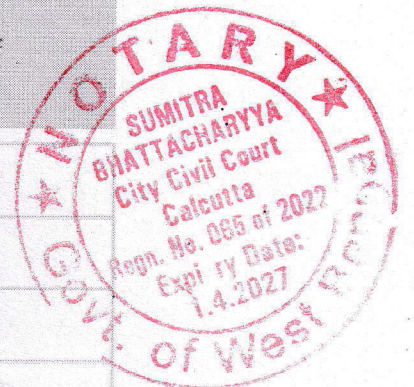
Event Details: EW791472369IN

Current Status: Item Delivered(Addressee)

दिनांक:	30-01-2025
समय:	17:14:51
कार्यालय:	Sech Bhawan SO
घटना:	Item Delivered(Addressee)

दिनांक:	30-01-2025
समय:	16:47:27
कार्यालय:	Sech Bhawan SO (Beat Number:10)
घटना:	Item Delivered [To: df (Addressee) ]

दिनांक:	30-01-2025
समय:	11:13:35
कार्यालय:	Sech Bhawan SO
घटना:	Out for Delivery



☰ indicates the required fields.

\* Consignment Number

EW791472222IN

Find out more

बुकिंग कार्यालय:	Raniganj HO
बुकिंग तिथि:	28/01/2025 14:20:37
गंतव्य पिनकोड:	713305
दर:	41.30
आर्टिकल का प्रकार:	Inland Speed Post
वितरण स्थल:	Ramakrishna Mission SO
वितरण तिथि:	29/01/2025 15:18:26

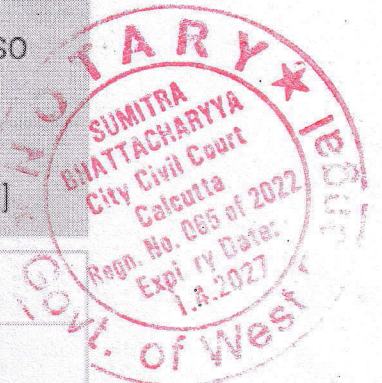
Event Details: EW791472222IN

Current Status: Item Delivered(Addressee)

दिनांक:	29-01-2025
समय:	15:18:26
कार्यालय:	Ramakrishna Mission SO
घटना:	Item Delivered(Addressee)

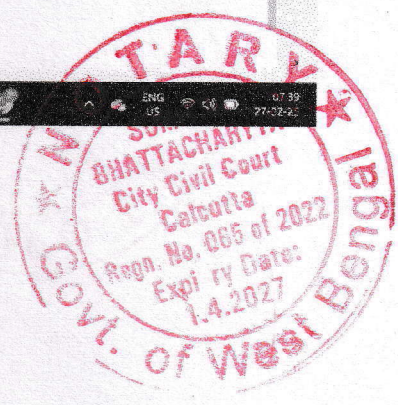
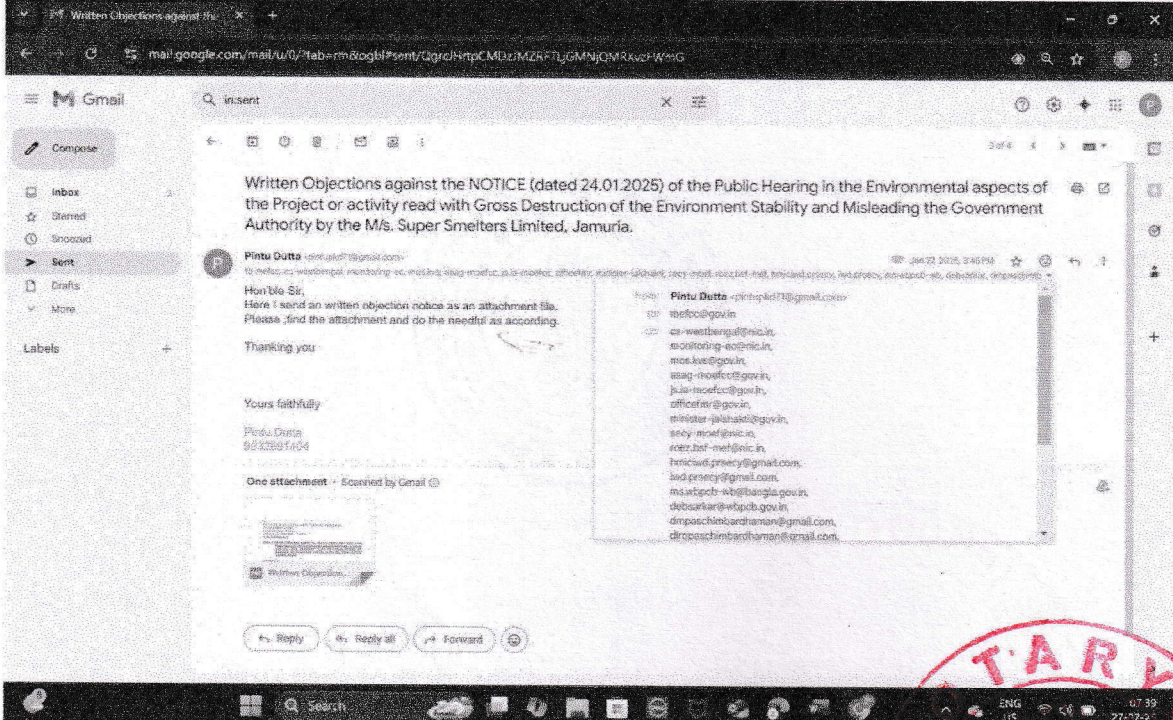
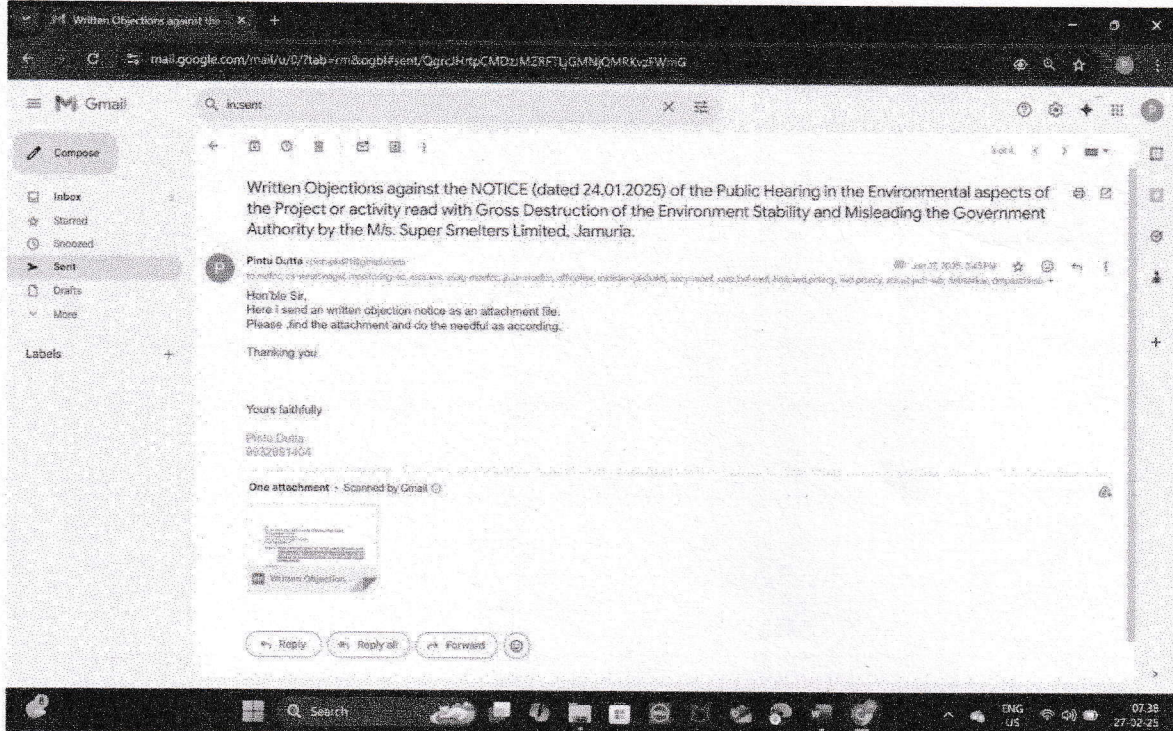
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दिनांक:	29-01-2025
समय:	10:15:31
कार्यालय:	Ramakrishna Mission SO



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**Email Sent Receipt Report dated 27.01.2025 at 3:45 PM to the Minister,  
Environment, Forest and Climate Change & Copy to 17 concerning  
Government Authority.**





Annexure-F

77

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.240/2024/EZ

Ashish Kumar

Versus

Applicant(s)

The State of West Bengal & Ors.

Respondent(s)

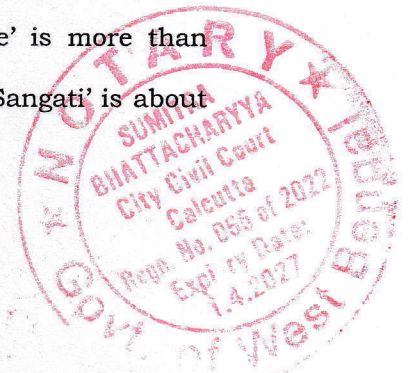
Date of hearing: 02.01.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

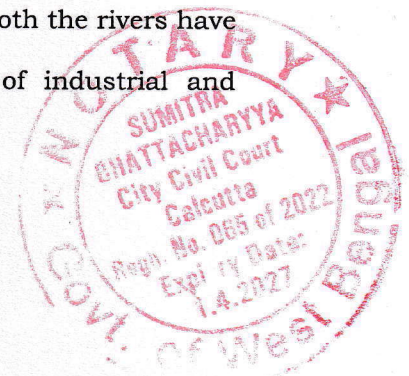
For Applicant(s) : Mr. Rajan Shaw, Adv.

**ORDER**

1. Heard Mr. Rajan Shaw, learned Counsel appearing on behalf of the Applicant.
2. The Applicant has filed the present Original Application alleging the dumping of debris into the river Nunia. The Applicant is also aggrieved by different construction projects namely,
  - (i) Tarang,
  - (ii) Town House and
  - (iii) Sangati,all being constructed on the land of Asansol Durgapur Development Authority allotted for Shristinagar Township project measuring 89.67 acres approximately.
3. It is alleged that these projects do not have any Environmental Clearance issued by State Environment Impact Assessment Authority ('SEIAA' for short).
4. It is alleged that the built-up area of 'Tarang' is more than 63,000 square meters; the built-up area of 'Town House' is more than 1,14,092 square meters and the built-up area of 'Sangati' is about 32,806 square meters.

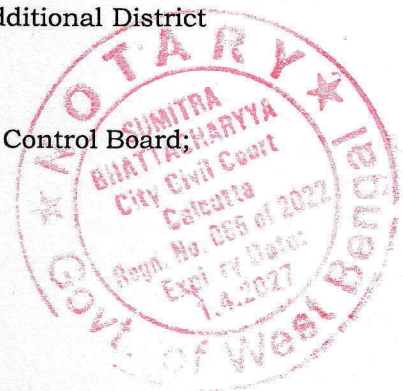


5. It is further alleged that the illegal constructions are being carried out by the Respondent Nos.11 and 12; they have encroached the long stretch of the passing river Garui and have turned the river into a narrow drain.
6. It is stated that the three projects 'Tarang', 'Town House' and 'Sangati' are comprised with C.S. Plot Nos.1709(P), 1711, 1712(P), 1713 to 1728, 1977 and 1978 of Mouza-Ganrui (J.L. No.12); Plot Nos.389(P), 391(P), 392(P), 388(P), 395(P) and 396 of Mouza-Gobindapur (J.L. No.18); Plot Nos.368 of Mouza-Gopalpur (J.L. No.10) and Plot Nos.3 to 5, 7, 7/519, 7/520, 7/521, 7/522, 7/523, 7/524, 7/525, 7/526, 7/527, 8 to 11, 12(P), 13(P), 15(P), 16(P), 17(P), 18(P), 19, 19/390, 19/393, 19/394, 19/395, 19/396, 19/397(P), 19/399, 20, 20/402, 21(P), 46(P), 117(P), 118 to 121, 121/465, 122, 123(P) of Mouza-Kumarpur (J.L. No.19). All plots fall under Asansol North and South Police Station, Kanyapur Satellite Township, District-Paschim Burdwan.
7. It is alleged that all the three projects have built-up areas of more than 20,000 square meters each and it is also alleged that the Applicant has searched the website of the Environment Department of Government of West Bengal and found that the application for grant of Environmental Clearance for the Project 'Tarang' and 'Town House' was pending with present Status "Violation Reported" while no application was found for the project 'Sangati' which shows gross violation of the provision of the EIA Notification 2006.
8. It is stated that the river Garui is a tributary of river Nunia and the river Nunia is a tributary of river Damodar and both the rivers have been heavily impacted due to various types of industrial and construction activities.



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9. Matter requires consideration.
10. Issue notice to the Respondents, returnable within four weeks.
11. Mr. Rajib Ray, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 4, 7, 8, 10, State Respondents, Government of West Bengal.
12. Mr. Surendra Kumar, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.3, Central Pollution Control Board.
13. Mr. Ghanshyam Pandey, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.5, West Bengal Pollution Control Board.
14. Mr. Dipanjan Ghosh, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.6, State Environment Impact Assessment Authority (SEIAA), West Bengal.
15. Issue notice to the Respondent No.2, Ministry of Environment, Forests and Climate Change (MoEF&CC); Respondent No.9, Asansol Municipal Corporation; Respondent No.11, Asansol Durgapur Development Authority and Respondent No.12, Private Respondent, returnable within four weeks.
16. All the Respondents shall file their counter-affidavits within four weeks.
17. Considering the allegations made in the Original Application, we deem it appropriate to constitute a Fact Finding Committee comprising of the following members:-
  - i) District Magistrate, Paschim Burdwan or his representative not below the rank of Additional District Magistrate (ADM);
  - ii) Senior Scientist, West Bengal Pollution Control Board;



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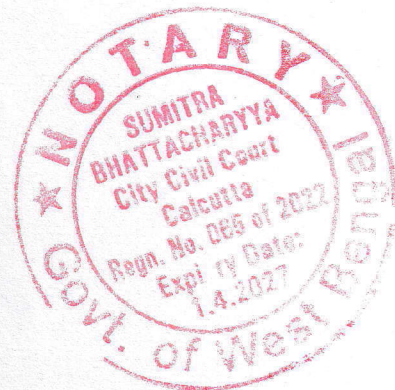
- iii) Senior Scientist, Central Pollution Control Board; and
- iv) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), West Bengal

18. The Committee shall visit the site in question and submit its Report on affidavit within four weeks with regard to the allegations made in the Original Application.
19. The District Magistrate, Paschim Burdwan shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.
20. If environmental violations are found, the Committee shall also suggest remedial measures and action proposed to be taken.
21. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Rajib Ray, Mr. Surendra Kumar, Mr. Ghanshyam Pandey and Mr. Dipanjan Ghosh, learned Counsel for the Respondents in the course of the day.
22. **List on 24.02.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

January 02, 2025,  
Original Application No.240/2024/EZ  
SKB



Item No.01:-

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE, KOLKATA**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.240 of 2024 (EZ)**

IN THE MATTER OF:

Ashish Kumar

...Applicant(s)

***Versus***

The State of West Bengal & Ors.

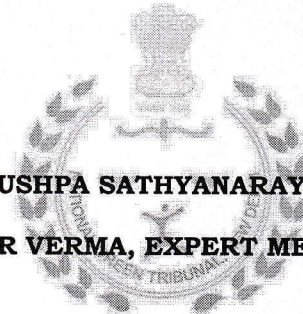
...Respondent(s)

**Date of hearing: 24.02.2025.**

**CORAM:**

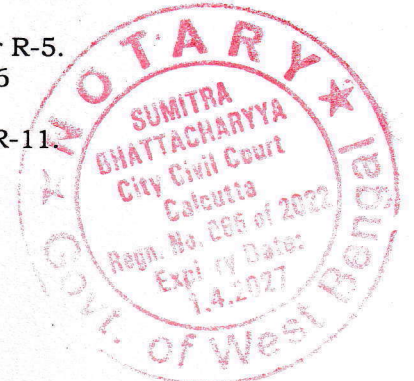
**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. ARUN KUMAR VERMA, EXPERT MEMBER**



For Applicant(s): Mr. Rajan Shaw, Adv.

For Respondent(s): Mr. Rajib Ray, Adv. for R-1, 4, 7, 8, 10.  
Mr. Ashok Prasad, Adv. for R-3.  
Mr. Ghanshyam Pandey, Adv. for R-5.  
Mr. Dipanjan Ghosh, Adv. for R-6  
Mr. Debasish Saha, Adv. a/w.  
Mr. Avirup Roy Sanyal, Adv. for R-11.  
Mr. Ayan Banerjee, Adv. a/w.  
Ms. Riya Ghosh, Adv. for R-12.



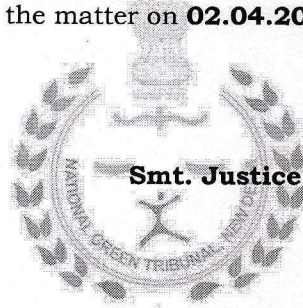
**ORDER**

**1.** The report of the Fact Finding Committee is uploaded, which has imposed a penalty of Rs.12,75,000/- (Rupees Twelve Lakhs Seventy-Five Thousand only) on the Project Proponent for environmental damage. The District Magistrate, Paschim Burdwan has accepted the findings of the Fact Finding Committee.

2. The learned counsel appearing for Respondent No.12 viz., Bengal Shristi Infrastructure Development Limited seeks time to file a response to the report of the Fact Finding Committee. He has stated that the report has not been made available to him.

3. Meanwhile, the Project Proponent claims to have applied for the Environmental Clearance under the violation category, as the constructions were commenced before obtaining the Environmental Clearance. The process of the same has already been stayed by the Hon'ble Supreme Court of India in **Writ Petition (Civil) No.1394 of 2023** dated 02.01.2024.

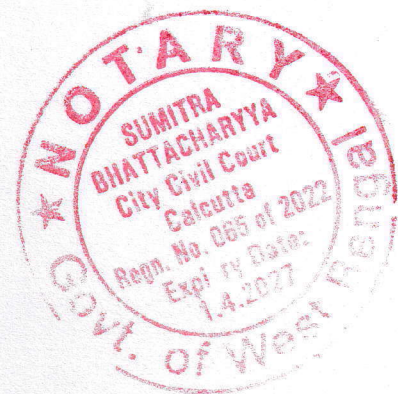
4. Until the Project Proponent obtains Environmental Clearance, any construction activities undertaken would be a violation. Therefore, it would be appropriate for the Project Proponent to refrain from proceeding with the work. However, at the request of the learned counsel appearing for the Project Proponent, post the matter on **02.04.2025**.



**Smt. Justice Pushpa Sathyanarayana, JM**

**Dr. Arun Kumar Verma, EM**

O.A. No.240/2024 (EZ)  
24<sup>th</sup> February, 2025. Mn.



# VAKALATNAMA

## In The High Court At Calcutta

Pintu Dutta

**DISTRICT :**

Constitutional Writ Civil Criminal Revisional  
Appellate Jurisdiction

O. A. No. of 2025

Pintu Dutta

{ Appellant  
Petitioner

-Versus-

State of West Bengal & Ors.

{ Respondent  
Opposite Party

Vakalatnama on behalf of Applicant

Knows all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filling the memorandum of appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions, etc. On my/our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisitions of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conducting the case.

IN WITNESS WHEREOF I/WE sign and execute this Vakalatnama on this the 28<sup>th</sup> day of February 2025.

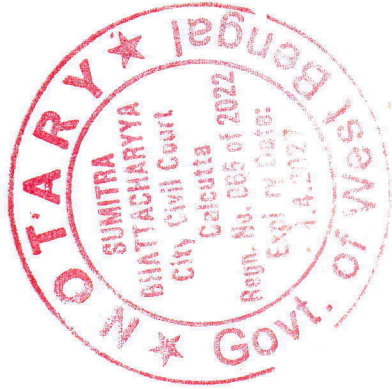
Name of Advocate

Krishmendu Bera  
Advocate, High Court, Calcutta,  
Enrol. No. P/1864/2010  
Email. krishmendubera87@gmail.com  
Mob: 9804470595

Received the valuation from my client.  
and duly accepted by me.

Krishnendu Bose  
Advocate

**BEFORE THE HONBLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONE BENCH AT  
KOLKATA  
MEMORANDUM OF APPLICATION**



(Under section 18(1) read with section 14 and 15 of the National Green Tribunal Act, 2010)

Original Application No. \_\_\_\_\_ of 2025

**IN THE MATTER OF:**

Pintu Dutta

..... **Applicant.**

**-Versus-**

State of West Bengal &Ors.

.....**Respondent.**

**ORIGINAL APPLICATION**

KRISHNENDU BERA,  
Advocate,  
High Court, Calcutta,  
Email:  
[krishnendubera87@gmail.com](mailto:krishnendubera87@gmail.com)  
(M): 9804470595